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PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATION.

The 21st September, 1940.

No. 47-R.—The following draft amendment of rule 54(2) of Order XXI in the First Schedule to the Code of Civil Procedure, 1908 (Act V of 1908) which is proposed to be made by the High Court of Judicature at Patna under section 122 of the said Code is published for the information of persons likely to be affected thereby. The draft amendment will be taken into consideration on or after the 31st October, 1940, and any objections or suggestions relating thereto which may be received by the undersigned before that date will be duly considered by the Court.

By order of the High Court,

S. K. DAS,

Registrar.

ORDER XXI.

Rule 54(2).

Insert a comma in place of the full stop at the end of sub-rule (2) of rule 54 and *add* the following :—

" and also where the property is situate within cantonment limits, in the office of the local Cantonment Board and the Military Estates Officer concerned.".

FINANCE DEPARTMENT.

NOTIFICATION.

The 24th September 1940.

No. 9463-F.—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

Simla, the 17th July 1940.

No. F. 26 (1)-R.II/39.—The following is published for general information :—

"SUPERIOR SERVICES (INDIA) FAMILY PENSION FUND RULES.

AMENDMENTS, DATED APRIL 18, 1940.

I, Lawrence John Lumley, Marquess of Zetland, one of His Majesty's Principal Secretaries of State, in exercise of the powers conferred upon me by sub-section I (*a*) of section 247 of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendments to the Superior Services (India) Family Pension Fund Rules :—

In the proviso to Rule 4 of the said Rules the words from "or by making any reduction" down to the end of the rule shall be omitted.

In the first footnote to Rule 12 of the said Rules before the word "Colony" wherever it occurs the words "Dominion or" shall be inserted.

For Rule 21 of the said Rules the following shall be substituted :—

"21.—(1) With effect from 1st July, 1940, the amounts of all annuities provided under this section of these Rules, liability for which was accepted before 18th April, 1940, shall be varied as follows :—

(*a*) Annuities in course of payment on 31st March, 1937, shall be subject to the undermentioned reductions, namely :—

To Widows :—

	Reduction per cent.
Widow born.	
After 31st March, 1887 ...	7½
After 31st March, 1877 and before 1st April, 1887.	6½
After 31st March, 1867 and before 1st April, 1877.	5½
Before 1st April, 1867 ...	4½
To Sons and Daughters to Age 21 :	
All ages	3½
To Daughters continuing until marriage :	
All ages	7½

(*b*) Annuities becoming payable after 31st March, 1937, shall be such amounts as the Secretary of State may have determined and have caused to be notified to each individual subscriber or beneficiary concerned.

(2) A pensioner who, having been admitted before 1st July, 1940, has received pension at a rate lower than that admissible under this Rule shall be entitled to the benefit of the increased rate with effect from the date of admission or 1st April, 1937, whichever is the later".

For the Fourth Schedule to the said Rules the following shall be substituted :—

"Fourth Schedule (Rules 13 and 14).

Benefits to dependants of compulsory subscribers.

(1) Pensions to dependants of subscribers who entered the service before 1st April, 1934 :—

The annual pension payable to a widow during widowhood shall be £195 payable quarterly in arrear, with a gratuity on the death of the subscriber of one year's pension (£195).

The annual pension payable to a fatherless child shall be as follows :—

	£	s.	d.
From birth to age of 6 years	29	5	0
From age of 6 to age of 12 years.	43	17	6
From age of 12 years ...	58	10	0

with a gratuity on the death of the subscriber of one year's pension at the rate applicable to the then age of the child as specified above. The pension is payable quarterly in arrear.

(2) Pensions to dependants of subscribers who entered the service on or after 1st April, 1934 :—

The annual pension payable to a widow during widowhood shall be £190 payable quarterly in arrear, with a gratuity on the death of the subscriber of one year's pension (£190).

The annual pension payable to a fatherless child shall be as follows :—

	£	s.	d.
From birth to age of 6 years	28	10	0
From age of 6 to age of 12 years.	42	15	0
From age of 12 years ...	57	0	0

with a gratuity on the death of the subscriber of one year's pension at the rate applicable to the then age of the child as specified above. The pension is payable quarterly in arrear."

In the Sixth Schedule to the said Rules the words "The pensions secured under these Tables are subject to reduction under the terms of the Government of India (Family Pension Funds) Order, 1936", shall be omitted, and for the Tables appended to the said Schedule the following shall be substituted :—

WIDOWS' PENSIONS.

Contributions required to provide a pension of £100 to a widow on the death of the subscriber, ceasing on remarriage, but reviving on rewidowhood, together with an immediate payment to the widow on the death of the subscriber of one year's pension (£100).

Single Premiums.

Subscriber's age next birth day.	Wife older than Subscriber by— 5 and over 4 years.	4 and over 3 years.	3 and over 2 years.	2 years and over 1.	1 year or under.	Wife younger than Subscriber by— Under 1 year.	1 year and under 2 years.	2 and under 3 years.	3 and under 4 years.	4 and under 5 years.	5 and under 6 years.	6 and under 7 years.	7 and under 8 years.	8 and under 9 years.	9 and under 10 years.	10 and under 11 years.	11 and under 12 years.	12 and under 13 years.	13 and under 14 years.	14 and under 15 years.	Subscriber's age next birthday.
	£	£	£	£	£	£	£	£	£	£	£	£	£	£	£	£	£	£	£	£	
26	254	260	267	273	280	286	292	297	302	307	311	315									26
27	256	263	270	277	284	291	297	303	308	314	319	323	327								27
28	258	266	274	281	288	295	302	308	314	320	326	331	335	340							28
29	260	269	277	285	292	300	307	314	320	327	333	338	343	348	353						29
30	262	271	280	288	296	304	312	319	326	333	340	346	351	356	361	366					30
31	264	274	283	291	300	308	317	325	332	340	447	353	359	365	370	375	380				31
32	266	276	285	294	303	312	321	330	338	346	354	361	368	374	380	385	390	394			32
33	267	277	286	296	305	316	326	335	344	352	361	369	376	383	389	395	400	405	409		33
34	268	278	288	298	309	320	330	339	349	358	367	376	384	391	398	405	411	416	421	425	34
35	269	279	290	301	312	323	334	344	354	364	374	383	392	400	408	415	421	427	432	437	35
36	270	281	293	304	316	327	338	349	360	370	380	390	400	409	417	424	431	437	443	449	36
37	271	283	295	307	319	330	342	354	365	376	387	398	408	417	426	434	441	448	455	462	37
38	272	284	297	310	322	334	346	358	370	382	393	405	416	426	435	443	451	459	467	474	38
39	273	286	299	312	325	337	350	362	375	388	400	412	423	434	444	453	462	470	479	487	39
40	273	287	301	315	328	341	354	367	380	393	406	419	431	442	453	463	473	482	491	499	40
41	274	288	303	317	331	344	358	372	386	399	413	426	439	451	462	473	484	494	503	512	41
42	275	290	305	320	334	348	362	376	391	405	419	433	446	459	471	483	494	505	515	524	42
43	277	291	306	322	337	351	366	381	396	411	426	440	454	467	480	498	505	516	527	537	43
44	278	293	308	324	340	355	371	386	402	417	432	447	461	475	489	503	516	528	539	549	44
45	280	295	311	327	343	359	375	391	407	423	439	454	469	484	499	518	526	539	551	562	45
46	282	297	313	329	346	363	379	396	413	430	445	462	477	493	509	524	538	551	564	576	46
47	283	299	315	332	350	367	384	401	419	436	452	470	486	502	519	535	550	564	577	589	47
48	284	301	318	336	354	371	389	407	425	443	461	478	495	512	529	546	562	576	590	603	48
49	286	303	321	339	358	376	394	413	432	450	469	487	504	522	539	557	573	588	608	617	49
50	288	306	324	343	362	381	400	419	439	458	477	496	514	532	550	508	585	601	616	631	50
51	290	308	327	346	366	386	406	425	445	465	485	504	528	542	561	580	598	615	631	646	51
52	291	310	330	350	370	391	411	431	452	472	493	518	538	552	572	592	611	629	646	662	52
53	292	312	333	354	375	396	417	438	459	480	501	522	548	563	583	604	624	643	660	677	53
54	294	315	336	358	379	401	422	444	466	488	510	531	558	574	595	616	637	656	674	692	54
55	296	316	340	362	384	406	428	451	474	497	519	541	563	585	607	628	649	669	688	707	55

(NOTE.—Single premiums may be paid in whole or in part by transfer from the subscriber's General Provident Fund balance.)

Monthly Contributions.

Contributions at the following rates are due on the last day of each calendar month, and are payable up to the earlier of the following dates:—

(*a*) the date of death of the husband or wife;

(*b*) the date on which the subscriber attains the age of 50.

(1) *Rates of Level Monthly Contributions.*

Subscriber's age next birthday.	Wife older than Subscriber by— 5 and over 4 years.	4 and over 3 years.	3 and over 2 years.	2 years and over 1.	1 year or under.	Wife younger than Subscriber by— Under 1 year.	1 year and under 2 years.	2 and under 3 years.	3 and under 4 years.	4 and under 5 years.	5 and under 6 years.	6 and under 7 years.	7 and under 8 years.	8 and under 9 years.	9 and under 10 years.	10 and under 11 years.	11 and under 12 years.	12 and under 13 years.	13 and under 14 years.	14 and under 15 years.	Subscriber's age next birthday.
	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	
26	1 8 5	1 9 1	1 9 9	1 10 5	1 11 1	1 11 9	1 12 4	1 12 11	1 13 6	1 14 0	1 14 6	1 14 11									26
27	1 9 5	1 10 2	1 10 11	1 11 8	1 12 5	1 13 2	1 13 10	1 14 6	1 15 2	1 15 9	1 16 3	1 16 9	1 17 2								27
28	1 10 6	1 11 4	1 12 2	1 13 0	1 13 10	1 14 8	1 15 5	1 16 2	1 16 10	1 17 6	1 18 1	1 18 8	1 19 2	1 19 7							28
29	1 11 8	1 12 7	1 13 6	1 14 5	1 15 4	1 16 3	1 17 1	1 17 11	1 18 8	1 19 5	2 0 1	2 0 9	2 1 4	2 1 10	2 2 3						29
30	1 13 0	1 14 0	1 15 0	1 16 0	1 17 0	1 18 0	1 18 11	1 19 10	2 0 8	2 1 6	2 2 3	2 3 0	2 3 8	2 4 3	2 4 9	2 5 2					30
31	1 14 5	1 15 6	1 16 8	1 17 9	1 18 10	1 19 11	2 0 11	2 1 11	2 2 10	2 3 9	2 4 7	2 5 5	2 6 2	2 6 10	2 7 5	2 7 11	2 8 6				31
32	1 15 11	1 17 2	1 18 5	1 19 7	2 0 9	2 1 11	2 3 1	2 4 2	2 5 3	2 6 3	2 7 2	2 8 1	2 8 11	2 9 8	2 10 4	2 11 0	2 11 8	2 12 3			32
33	1 17 6	1 18 11	2 0 3	2 1 7	2 2 10	2 4 1	2 5 5	2 6 8	2 7 10	2 9 0	2 10 1	2 11 1	2 12 0	2 12 10	2 13 8	2 14 5	2 15 2	2 15 10	2 16 5		33
34	1 19 3	2 0 9	2 2 3	2 3 9	2 5 2	2 6 7	2 8 0	2 9 5	2 10 9	2 12 0	2 13 3	2 14 4	2 15 5	2 16 5	2 17 4	2 18 3	2 19 1	2 19 10	3 0 6	3 1 2	34
35	2 1 3	2 2 11	2 4 7	2 6 2	2 7 9	2 9 4	2 10 11	2 12 6	2 14 0	2 15 5	2 16 9	2 18 0	2 19 3	3 0 5	3 1 6	3 2 6	3 3 5	3 4 4	3 5 2	3 5 11	35
36	2 3 7	2 5 5	2 7 3	2 9 0	2 10 9	2 12 6	2 14 3	2 16 0	2 17 8	2 19 3	3 0 9	3 2 2	3 3 7	3 4 11	3 6 2	3 7 4	3 8 5	3 9 5	3 10 4	3 11 3	36
37	2 6 3	2 8 3	2 10 3	2 12 3	2 14 2	2 16 1	2 18 0	3 0 0	3 1 10	3 3 7	3 5 4	3 7 0	3 8 7	3 10 1	3 11 6	3 12 10	3 14 1	3 15 3	3 16 4	3 17 4	37
38	2 9 4	2 11 6	2 13 9	2 15 11	2 18 1	3 0 3	3 2 5	3 4 7	3 6 8	3 8 8	3 10 7	3 12 5	3 14 2	3 15 11	3 17 7	3 19 2	4 0 8	4 2 1	4 3 4	4 4 6	38
39	2 12 11	2 15 4	2 17 10	3 0 3	3 2 8	3 5 1	3 7 6	3 9 10	3 12 2	3 14 6	3 16 8	3 18 10	4 0 11	4 2 11	4 4 10	4 6 8	4 8 5	4 10 1	4 11 7	4 12 11	39
40	2 17 3	2 19 9	3 2 6	3 5 3	3 8 0	3 10 9	3 13 6	3 16 3	3 19 0	4 1 6	4 4 0	4 6 6	4 9 0	4 11 3	4 13 6	4 15 6	4 17 6	4 19 0	5 1 3	5 2 9	40

(2) *Increasing Rates of Monthly Contributions.*

The premiums in the table below commence at the rates shown against the appropriate ages, and rise by increments of 1s. 8d. a month annually (maximum number of rises, 19).

Subscriber's age next birthday.	Wife older than Subscriber by— 5 and over 4 years.	4 and over 3 years.	3 and over 2 years.	2 years and over 1.	1 year or under.	Wife younger than Subscriber by— Under 1 year.	1 year and under 2 years.	2 and under 3 years.	3 and under 4 years.	4 and under 5 years.	5 and under 6 years.	6 and under 7 years.	7 and under 8 years.	8 and under 9 years.	9 and under 10 years	Subscriber's age next birthday.
	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	£ s. d.	
26	13 2	13 10	14 6	15 2	15 9	16 3	16 10	17 5	18 0	18 7	19 0	19 5				26
27	14 7	15 4	16 1	16 10	17 6	18 1	18 9	19 4	1 0 0	1 0 8	1 1 2	1 1 8	1 2 2			27
28	16 8	17 1	17 10	18 8	19 5	1 0 1	1 0 10	1 1 6	1 2 2	1 2 10	1 3 6	1 4 0	1 4 6	1 4 11		28
29	17 11	18 10	19 8	1 0 7	1 1 6	1 2 3	1 3 1	1 3 10	1 4 7	1 5 4	1 6 0	1 6 7	1 7 2	1 7 8	1 8 1	29
30	19 8	1 0 8	1 1 6	1 2 8	1 3 8	1 4 7	1 5 6	1 6 4	1 7 2	1 8 0	1 8 5	1 9 5	1 10 1	1 10 9	1 11 4	30
31	1 1 7	1 2 8	1 3 10	1 4 11	1 6 1	1 7 1	1 8 1	1 9 0	1 9 11	1 10 10	1 11 8	1 13 6	1 13 4	1 14 1	1 14 9	31
32	1 3 7	1 4 10	1 6 2	1 7 5	1 8 8	1 9 9	1 10 10	1 11 10	1 12 11	1 14 0	1 14 11	1 15 10	1 16 10	1 17 8	1 18 4	32
33	1 5 11	1 7 8	1 8 8	1 10 1	1 11 5	1 12 7	1 13 9	1 14 11	1 16 2	1 17 4	1 18 5	1 19 6	2 0 7	2 1 7	2 2 4	33
34	1 8 4	1 9 10	1 11 4	1 12 10	1 14 4	1 15 8	1 17 0	1 18 4	1 19 8	2 1 0	2 2 3	2 3 6	2 4 8	2 5 9	2 6 7	34
35	1 11 0	1 12 8	1 14 4	1 15 11	1 17 6	1 19 1	2 0 7	2 2 1	2 3 7	2 5 1	2 6 6	2 7 10	2 9 1	2 10 3	2 11 3	35
36	1 13 11	1 15 9	1 17 7	1 19 4	2 1 1	2 2 10	2 4 6	2 6 2	2 7 10	2 9 6	2 11 1	2 12 7	2 14 0	2 15 4	2 16 6	36
37	1 17 3	1 19 3	2 1 3	2 3 2	2 5 2	2 7 1	2 9 0	2 10 9	2 12 7	2 14 5	2 16 3	2 17 11	2 19 7	3 1 1	3 2 5	37
38	2 1 1	2 3 8	2 5 5	2 7 7	2 9 10	2 12 0	2 14 2	2 16 1	2 18 1	3 0 1	3 2 2	3 4 1	3 6 0	3 7 9	3 9 3	38
39	2 5 5	2 7 9	2 10 2	2 12 7	2 15 1	2 17 6	2 19 10	3 2 2	3 4 5	3 6 8	3 9 0	3 11 8	3 13 6	3 15 6	3 17 3	39
40	2 10 6	2 13 0	2 15 9	2 18 6	3 1 8	3 4 0	3 6 9	3 9 5	3 12 0	3 14 6	3 17 3	3 19 9	4 2 3	4 4 6	4 6 6	40

CHILDREN'S PENSIONS.

(1) *Pensions to Sons and Daughters ceasing at age 21.*

Contributions required to provide a pension to a son or daughter, on the death of the subscriber, ceasing at age 21, of the following amounts according to age, together with an immediate payment of one year's pension at the rate appropriate to the age of the child on the date of the father's death.

From birth to 6 years of age:—£ 10. From age 6 to 12 years of age:—£ 15. From age 12 to 21 years of age:—£ 20.

(a) *Table of Single Premiums.*

Subscriber's age next birthday.	Age of Child. Under 1 year.	1 year and under 2 years.	2 and under 3 years.	3 and under 4 years.	4 and under 5 years.	5 and under 6 years.	6 and under 7 years.	7 and under 8 years.	8 and under 9 years.	9 and under 10 years.	10 and under 11 years.	11 and under 12 years.	12 and under 13 years.	13 and under 14 years.	14 and under 15 years.	15 and under 16 years.	16 and under 17 years.	17 and under 18 years.	Subscriber's age next birthday.
	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	
26	13 6	12 12																	26
27	13 12	12 16	12 2																27
28	13 18	13 2	12 6	11 10															28
29	14 2	13 6	12 10	11 14	10 16														29
30	14 6	13 10	12 14	11 18	11 0	10 2													30
31	14 10	13 14	12 18	12 0	11 2	10 4	9 6												31
32	14 14	13 18	13 2	12 4	11 6	10 8	9 10	8 12											32
33	15 0	14 2	13 6	12 8	11 10	10 10	9 12	8 14	7 16										33
34	15 6	14 8	13 10	12 12	11 14	10 14	9 14	8 16	7 16	6 18									34
35	15 12	14 14	13 16	12 18	11 18	10 18	9 18	8 18	7 18	7 0	6 2								35
36	15 18	15 0	14 2	13 2	12 2	11 2	10 0	9 0	8 0	7 2	6 4	5 6							36
37	16 4	15 6	14 8	13 8	12 6	11 6	10 4	9 4	8 4	7 4	6 6	5 8	4 10						37
38	16 12	15 14	14 14	13 14	12 12	11 10	10 8	9 8	8 8	7 8	6 10	5 12	4 14	3 16					38
39	17 2	16 2	15 2	14 0	12 18	11 16	10 14	9 12	8 12	7 12	6 12	5 14	4 16	3 18	3 0				39
40	17 14	16 12	15 10	14 8	13 4	12 2	10 18	9 16	8 14	7 14	6 14	5 14	4 16	3 18	3 2	2 6	1 12		40
41	18 8	17 4	16 0	14 16	13 12	12 8	11 4	10 0	8 18	7 16	6 16	5 16	4 18	4 0	3 2	2 6	1 12	1 2	41
42	19 4	17 18	16 12	15 6	14 0	12 14	11 10	10 6	9 2	8 0	6 18	5 18	5 0	4 2	3 4	2 8	1 14	1 2	42
43	20 4	18 16	17 8	15 18	14 10	13 2	11 16	10 12	9 8	8 4	7 2	6 2	5 2	4 4	3 6	2 10	1 16	1 4	43
44	21 8	19 16	18 6	16 14	15 2	13 12	12 4	10 18	9 12	8 8	7 6	6 4	5 4	4 4	3 6	2 10	1 16	1 4	44
45	22 14	21 0	19 6	17 12	15 18	14 6	12 14	11 6	10 0	8 14	7 10	6 8	5 6	4 6	3 8	2 12	1 18	1 6	45
46	24 4	22 8	20 10	18 12	16 16	15 2	13 8	11 16	10 8	9 2	7 16	6 12	5 10	4 10	3 10	2 12	1 18	1 6	46
47	26 0	24 0	22 0	19 18	17 18	16 0	14 4	12 10	10 16	9 10	8 4	6 18	5 14	4 12	3 12	2 14	1 18	1 6	47
48	28 2	25 18	23 14	21 8	19 4	17 2	15 2	13 6	11 12	10 0	8 10	7 4	6 0	4 16	3 14	2 16	2 0	1 8	48
49	30 10	28 2	25 12	23 2	20 14	18 8	16 4	14 4	12 6	10 12	9 0	7 12	6 6	5 0	3 18	2 18	2 2	1 8	49
50	33 6	30 12	27 16	25 2	22 8	19 18	17 10	15 6	13 4	11 6	9 12	8 0	6 12	5 6	4 2	3 2	2 4	1 10	50
51	36 8	33 8	30 6	27 6	24 8	21 12	19 0	16 12	14 6	12 2	10 4	8 10	7 0	5 12	4 6	3 4	2 6	1 10	51
52	39 14	36 8	33 2	29 18	26 14	23 12	20 14	18 0	15 10	13 2	11 0	9 4	7 10	6 0	4 12	3 8	2 8	1 12	52
53	43 4	39 14	36 6	32 16	29 6	25 18	22 14	19 14	16 18	14 8	12 2	10 0	8 2	6 8	4 18	3 12	2 10	1 12	53
54	47 0	43 6	39 14	35 18	32 2	28 10	25 0	21 14	18 14	15 18	13 6	11 0	8 16	6 18	5 6	3 18	2 14	1 14	54
55	51 2	47 6	43 8	39 8	35 8	31 10	27 14	24 2	20 16	17 14	14 16	12 4	9 16	7 14	5 18	4 6	3 0	1 18	55

(NOTE.—Single premiums may be paid in whole or in part by transfer from the subscriber's General Provident Fund balance.)

(b) Table of Level Monthly Contributions.

Subscriber's age next birthday.	Under 1 year.	1 year and under 2 years.	2 and under 3 years.	3 and under 4 years.	4 and under 5 years.	5 and under 6 years.	6 and under 7 years.	7 and under 8 years.	8 and under 9 years.	9 and under 10 years.	10 and under 11 years.	11 and under 12 years.	12 and under 13 years.	13 and under 14 years.	14 and under 15 years.	15 and under 16 years.	16 and under 17 years.	17 and under 18 years.	Subscriber's age next birthday.
	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	
26	1 7																		26
27	1 8	1 7																	27
28	1 8	1 7	1 6																28
29	1 9	1 8	1 7	1 6															29
30	1 9	1 8	1 7	1 6	1 5														30
31	1 10	1 9	1 8	1 7	1 6	1 5													31
32	1 11	1 10	1 9	1 8	1 7	1 6	1 5												32
33	2 1	1 11	1 10	1 9	1 8	1 7	1 5	1 4											33
34	2 3	2 1	1 11	1 10	1 8	1 7	1 6	1 5	1 4										34
35	2 5	2 3	2 1	1 11	1 9	1 8	1 6	1 5	1 4	1 3									35
36	2 7	2 5	2 3	2 1	1 11	1 9	1 7	1 6	1 5	1 3	1 2								36
37	2 10	2 7	2 5	2 3	2 1	1 11	1 9	1 7	1 6	1 4	1 2	1 1							37
38	3 1	2 10	2 8	2 5	2 8	2 0	1 10	1 8	1 6	1 4	1 3	1 2	1 1						38
39	3 5	3 2	2 11	2 8	2 5	2 2	2 0	1 10	1 8	1 5	1 3	1 2	1 1	1 0					39
40	3 9	3 6	3 3	3 0	2 8	2 5	2 8	2 0	1 10	1 7	1 4	1 3	1 2	1 0	0 11				40

Contributions at the above rates are due on the last day of each calendar month and are payable up to the earlier of the following dates:—

(a) Date of death of father or child.

(b) Date on which the subscriber attains the age of 50.

(c) Date on which the child attains the age of 21.

(2) *Pensions to Daughters until marriage.*

Contributions required to provide a pension to a daughter on the death of the subscriber, ceasing on marriage, on the following amounts according to age, together with an immediate payment of one year's pension at the rate appropriate to the age of the daughter on the date of the father's death.

From birth to 6 years of age :—£ 10. From age 6 to 12 years of age :—£ 15. From age 12 to marriage :—£ 20.

(a) *Table of Single Premiums.*

Subscriber's age next birthday.	Age of Daughter. Under 1 year.	1 year and under 2 years.	2 and under 3 years.	3 and under 4 years.	4 and under 5 years.	5 and under 6 years.	6 and under 7 years.	7 and under 8 years.	8 and under 9 years.	9 and under 10 years.	10 and under 11 years.	11 and under 12 years.	12 and under 13 years.	13 and under 14 years.	14 and under 15 years.	15 and under 16 years.	16 and under 17 years.	17 and under 18 years.	18 and under 19 years.	19 and under 20 years.	20 and under 21 years.	21 and under 22 years.	22 and under 23 years.	23 and under 24 years.	24 and under 25 years.	25 and under 26 years.	26 and under 27 years.	27 and under 28 years.	28 and under 29 years.	29 and under 30 years.	Subscriber's age next birthday.
	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	£ s.	
26	49 10																														26
27	50 10	50 0																													27
28	52 0	51 10	51 0																												28
29	53 10	53 0	52 0	51 10																											29
30	55 0	54 10	53 10	52 10	51 10																										30
31	57 0	56 0	55 0	54 0	53 0	52 0																									31
32	58 10	57 10	56 10	55 10	54 10	53 10	52 0																								32
33	60 0	59 0	58 0	57 0	56 0	55 0	53 10	52 0																							33
34	62 0	61 0	60 0	59 0	57 10	56 10	55 0	53 10	52 10																						34
35	64 0	63 0	62 0	61 0	59 10	58 0	56 10	55 0	54 0	53 0																					35
36	66 0	65 0	64 0	63 0	61 10	60 0	58 10	57 0	55 10	54 10	53 0																				36
37	68 0	67 0	66 0	65 0	63 10	62 0	60 10	59 0	57 10	56 0	54 10	53 0																			37
38	70 10	69 10	68 10	67 0	65 10	64 0	62 10	61 0	59 10	58 0	56 10	55 0	53 0																		38
39	73 0	72 0	71 0	69 10	68 0	66 0	64 10	63 0	61 10	60 0	58 10	57 0	55 0	53 0																	39
40	75 10	74 10	73 10	72 0	70 10	68 10	66 10	65 0	63 10	62 0	60 10	59 0	57 10	55 10	53 10																40
41	78 10	77 0	76 0	74 10	73 0	71 0	69 0	67 0	65 10	64 0	62 10	61 0	59 10	57 10	55 10	54 0															41
42	81 10	80 0	78 10	77 0	75 10	73 10	71 10	69 10	68 0	66 0	64 10	63 0	61 10	59 10	57 10	56 0	55 0														42
43	84 10	83 0	81 10	80 0	78 0	76 0	74 0	72 0	70 10	68 10	66 10	65 0	63 10	61 10	59 10	58 0	57 0	56 0													43
44	88 0	86 10	85 0	83 0	81 0	79 0	77 0	75 0	73 0	71 0	69 0	67 10	65 10	64 0	62 0	60 10	59 0	58 0	58 0												44
45	91 10	90 0	88 10	86 10	84 10	82 0	80 0	77 10	75 10	73 10	71 10	70 0	68 0	66 10	64 10	62 0	61 10	60 10	60 10	61 0											45
46	95 10	93 10	92 0	90 0	88 0	85 10	83 0	80 10	78 10	76 10	74 10	72 10	70 10	69 0	67 0	65 0	63 10	62 0	63 0	63 10	65 0										46
47	99 10	97 10	96 0	94 0	91 10	89 0	86 10	84 0	82 0	79 10	77 10	75 10	73 10	71 10	69 10	67 10	66 0	65 10	65 10	66 0	68 0	70 10									47
48	104 0	102 0	100 0	98 0	95 10	93 0	90 10	88 0	85 10	83 0	81 0	78 10	76 10	74 10	72 10	70 10	68 10	68 0	68 0	68 10	70 10	73 10	77 10								48
49	109 0	107 0	105 0	102 0	99 10	97 0	94 10	92 0	89 10	87 0	84 10	82 0	79 10	77 10	75 0	73 0	71 10	70 10	70 10	71 10	73 10	76 10	80 10	85 10							49
50	114 0	112 0	110 0	107 0	104 0	101 0	98 10	96 0	93 10	91 0	88 0	85 10	82 10	80 10	78 0	76 0	74 10	73 10	73 10	74 10	76 10	79 10	84 0	89 0	94 10						50
51	119 0	117 0	115 0	112 0	109 0	106 0	103 0	100 0	97 10	95 0	92 0	89 0	86 0	83 10	81 10	79 10	77 10	76 10	76 10	77 10	80 0	83 0	87 10	93 0	99 0	105 0					51
52	125 0	123 0	120 0	117 0	144 0	111 0	108 0	105 0	102 0	99 0	96 0	93 0	90 0	87 0	84 10	82 10	81 0	79 10	79 10	81 0	83 0	86 10	91 10	97 0	108 0	109 0	115 0				52
53	131 0	129 0	126 0	123 0	120 0	116 0	113 0	110 0	107 0	103 0	100 0	97 0	94 0	91 0	88 0	86 0	84 10	83 0	83 0	84 10	86 10	90 0	95 0	101 0	107 0	114 0	120 0	125 0			53
54	137 0	135 0	132 0	129 0	126 0	122 0	118 0	115 0	112 0	108 0	105 0	102 0	98 10	95 0	92 0	90 0	88 0	86 10	86 10	88 0	90 0	94 0	99 0	105 0	112 0	118 0	124 0	129 0	134 0		54
55	143 0	141 0	138 0	135 0	132 0	128 0	124 0	120 0	117 0	113 0	110 0	106 0	102 0	99 0	96 10	94 0	91 10	90 10	90 0	91 10	94 0	98 0	104 0	110 0	116 0	123 0	129 0	134 0	139 0	143 0	55

(NOTE.—Single premiums may be paid in whole or in part by transfer from the subscriber's General Provident Fund balance.)

(b) Table of Level Monthly Contributions.

Subscriber's age next birthday.	Age of Daughter. Under 1 year	1 year and under 2 years.	2 and under 3 years.	3 and under 4 years.	4 and under 5 years.	5 and under 6 years.	6 and under 7 years.	7 and under 8 years.	8 and under 9 years.	9 and under 10 years.	10 and under 11 years.	11 and under 12 year.	12 and under 13 years.	13 and under 14 years.	14 and under 15 years.	15 and under 16 years.	16 and under 17 years	17 and under 18 years	18 and under 19 years	19 and under 20 years.	20 and under 21 years.	21 and under 22 years.	22 and under 23 years.	Subscriber's age next birthday.
	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	s. d.	
26	5 8																							26
27	5 11	5 10																						27
28	6 2	6 1	6 0																					28
29	6 6	6 5	6 4	6 3																				29
30	6 10	6 9	6 8	6 7	6 7																			30
31	7 3	7 2	7 1	7 0	6 11	6 10																		31
32	7 9	7 8	7 7	7 5	7 8	7 3	7 2																	32
33	8 4	8 3	8 1	7 11	7 9	7 8	7 7	7 6																33
34	9 0	8 10	8 8	8 6	8 4	8 2	8 1	8 0	7 10															34
35	9 9	9 6	9 4	9 2	9 0	8 10	8 8	8 6	8 4	8 3														35
26	10 7	10 4	10 1	9 11	9 9	9 7	9 5	9 2	9 0	8 11	8 9													36
37	11 6	11 3	11 0	10 10	10 7	10 4	10 2	9 11	9 9	9 8	9 6	9 5												37
38	12 7	12 4	12 1	11 10	11 7	11 4	11 1	10 10	10 8	10 6	10 4	10 3	10 3											38
39	13 11	13 8	13 5	13 1	12 10	12 7	12 3	12 0	11 9	11 6	11 4	11 2	11 2	11 2										39
40	15 7	15 3	15 0	14 8	14 4	14 0	13 8	13 4	13 0	12 9	12 6	12 4	12 3	12 2	12 2									40

In the case of sons, pensions continuing after the age of 21 can be secured only when it is proved that the son being under that age is permanently incapacitated from earning a livelihood. Rates will be quoted on application.

Contributions at the above rates are due on the last day of each calender month and are payable up to the earliar of the following dates:—

(a) Date of death of father or child.

(b) Date on which the subscriber attains the age of 50.

(c) Date of marriage of the daughter.

For the Seventh Schedule to the said Rules the following shall be substituted :—

Seventh Schedule (Rule 26).

COMMUTATION TABLES.

(1) *Widows' Pensions—Commutation of future Level Monthly Contributions*

Subscriber's age next birthday.	Wife older than Subscriber by— 5 and over 4 years.	4 and over 3 years.	3 and over 2 years.	2 years and over 1.	1 year or under.	Wife younger than subscriber by— Under 1 year.	1 year and under 2 years.	2 and under 3 years.	3 and under 4 years.	4 and under 5 years.	5 and under 6 years.	6 and under 7 years.	7 and under 8 years.	8 and under 9 years.	9 and under 10 years.	10 and under 11 years.	11 and under 12 years.	12 and under 13 years.	13 and under 14 years.	14 and under 15 years.	Subscriber's age next birthday.
26	14·91	14·93	14·96	14·98	15·01	15·03	15·05	15·07	15·09	15·11	15·13										26
27	14·52	14·54	14·57	14·59	14·62	14·64	14·66	14·68	14·70	14·72	14·74	14·75									27
28	14·12	14·14	14·17	14·19	14·21	14·23	14·25	14·27	14·29	14·31	14·33	14·34	14·35								28
29	13·71	13·73	13·75	13·77	13·79	13·81	13·83	13·85	13·87	13·89	13·91	13·92	13·93	13·94							29
30	13·29	13·30	13·32	13·34	13·35	13·37	13·39	13·41	13·43	13·45	13·47	13·48	13·49	13·50	13·51						30
31	12·85	12·86	12·87	12·89	12·90	12·92	12·94	12·96	12·97	12·99	13·01	13·02	13·03	13·04	13·05	13·07					31
32	12·39	12·40	12·41	12·42	12·43	12·45	12·47	12·49	12·50	12·52	12·54	12·55	12·56	12·57	12·58	12·60	12·61				32
33	11·91	11·92	11·93	11·94	11·95	11·97	11·98	12·00	12·01	12·03	12·05	12·06	12·07	12·08	12·09	12·11	12·12	12·12			33
34	11·42	11·43	11·44	11·45	11·46	11·47	11·48	11·50	11·51	11·53	11·54	11·55	11·56	11·57	11·58	11·60	11·61	11·61	11·62		34
35	10·91	10·92	10·93	10·94	10·95	10·96	10·97	10·98	10·99	11·01	11·02	11·03	11·04	11·05	11·06	11·08	11·09	11·09	11·10	11·11	35
36	10·38	10·39	10·40	10·41	10·42	10·43	10·44	10·45	10·46	10·47	10·48	10·49	10·50	10·51	10·52	10·54	10·55	10·55	10·55	10·56	36
37	9·83	9·84	9·84	9·85	9·86	9·87	9·88	9·89	9·90	9·90	9·91	9·92	9·93	9·94	9·95	9·97	9·98	9·98	9·98	9·99	37
38	9·25	9·26	9·26	9·27	9·28	9·29	9·30	9·30	9·31	9·31	9·32	9·33	9·34	9·35	9·36	9·37	9·38	9·38	9·38	9·39	38
39	8·65	8·66	8·66	8·67	8·67	8·68	8·69	8·69	8·70	8·70	8·71	8·72	8·72	8·73	8·74	8·75	8·76	8·76	8·76	8·77	39
40	8·02	8·03	8·03	8·04	8·04	8·05	8·05	8·05	8·06	8·06	8·07	8·08	8·08	8·09	8·09	8·10	8·11	8·11	8·12	8·12	40
41	7·37	7·37	7·37	7·38	7·38	7·39	7·39	7·39	7·40	7·40	7·41	7·42	7·42	7·42	7·42	7·43	7·44	7·44	7·45	7·45	41
42	6·69	6·69	6·69	6·70	6·70	6·71	6·71	6·71	6·72	6·72	6·72	6·73	6·73	6·73	6·73	6·73	6·74	6·74	6·75	6·75	42
43	5·98	5·98	5·98	5·99	5·99	6·00	6·00	6·00	6·00	6·00	6·00	6·01	6·01	6·01	6·01	6·01	6·02	6·02	6·02	6·02	43
44	5·24	5·24	5·24	5·24	5·24	5·25	5·25	5·25	5·25	5·25	5·25	5·26	5·26	5·26	5·26	5·26	5·27	5·27	5·27	5·27	44
45	4·46	4·46	4·46	4·46	4·46	4·47	4·47	4·47	4·47	4·47	4·47	4·48	4·48	4·48	4·48	4·49	4·49	4·49	4·49	4·49	45

NOTE.—The amount to be paid in commutation of future contributions shall be determined as follows :—

In the first instance, the amount of the annual contribution (*i.e.*, 12 times the monthly contribution) shall be multiplied by the factor in the above table appropriate to the ages of the subscriber and of his wife as at the date on which the next birthday of the subscriber will fall.

To the amount so ascertained shall be added the amount of the monthly contributions which would have been payable between that date and the date of commutation; provided that the total of these amounts shall not be greater than an amount calculated as above by reference to the ages of the subscriber and of his wife as at the date on which the last birthday of the subscriber fell.

(2) *Daughter's Pensions till Marriage—Commutation of Future Level Monthly Contributions.*

Subscriber's age next birthday.	Age of Daughter.																								Subscriber's age next birthday.
	Under 1 year.	1 year and under 2 years.	2 and under 3 years.	3 and under 4 years.	4 and under 5 years.	5 and under 6 years.	6 and under 7 years.	7 and under 8 years.	8 and under 9 years.	9 and under 10 years.	10 and under 11 years.	11 and under 12 years.	12 and under 13 years.	13 and under 14 years.	14 and under 15 years.	15 and under 16 years.	16 and under 17 years.	17 and under 18 years.	18 and under 19 years.	19 and under 20 years.	20 and under 21 years.	21 and under 22 years.	22 and under 23 years.	23 and under 24 years.	
26	14·75																								26
27	14·50	14·50																							27
28	14·17	14·18	14·17																						28
29	13·78	13·82	13·83	13·76																					29
30	13·36	13·48	13·46	13·41	13·31																				30
31	12·91	13·01	13·06	13·03	12·96	12·85																			31
32	12·44	12·56	12·62	12·61	12·55	12·48	12·37																		32
33	11·95	12·08	12·15	12·15	12·12	12·07	11·99	11·86																	33
34	11·44	11·57	11·65	11·66	11·65	11·62	11·56	11·47	11·33																34
35	10·91	11·04	11·12	11·14	11·14	11·12	11·08	11·02	10·92	10·77															35
36	10·37	10·50	10·57	10·59	10·59	10·59	10·56	10·52	10·45	10·35	10·21														36
37	9·82	9·94	10·00	10·02	10·02	10·02	10·01	9·99	9·94	9·87	9·77	9·64													37
38	9·24	9·35	9·40	9·42	9·43	9·43	9·43	9·42	9·39	9·35	9·28	9·18	9·05												38
39	8·64	8·74	8·78	8·79	8·80	8·81	8·81	8·81	8·80	8·78	8·74	8·67	8·57	8·43											39
40	8·01	8·10	8·14	8·15	8·16	8·16	8·16	8·16	8·16	8·15	8·13	8·08	8·02	7·92	7·76										40
41	7·35	7·48	7·47	7·48	7·49	7·49	7·49	7·49	7·49	7·49	7·48	7·45	7·41	7·35	7·23	7·05									41
42	6·66	6·78	6·77	6·78	6·79	6·79	6·79	6·79	6·79	6·79	6·79	6·78	6·76	6·72	6·63	6·50	6·34								42
43	5·95	6·00	6·04	6·05	6·06	6·06	6·06	6·06	6·06	6·06	6·06	6·06	6·05	6·02	5·96	5·88	5·77	5·64							43
44	5·21	5·25	5·28	5·29	5·30	5·30	5·30	5·30	5·30	5·30	5·30	5·30	5·29	5·27	5·24	5·20	5·13	5·04	4·97						44
45	4·43	4·47	4·49	4·50	4·51	4·51	4·51	4·51	4·51	4·51	4·51	4·51	4·50	4·49	4·48	4·46	4·43	4·37	4·32	4·28					45

NOTE.—The amount to be paid in commutation of future contributions shall be determined as follows:—

In the first instance, the amount of the annual contribution (i.e., 12 times the monthly contribution) shall be multiplied by the factor in the above table appropriate to the ages of the father and of the daughter as at the date on which the next birthday of the subscriber will fall.

To the amount so ascertained shall be added the amount of the monthly contributions which would have been payable between that date and the date of commutation; provided that the total of these amounts shall not be greater than an amount calculated as above by reference to the ages of the father and of the daughter as at the date on which the last birthday of the subscriber fell.

Given under my hand this eighteenth day of April, 1940.

Zetland,

One of His Majesty's Principal Secretaries of State".

R. L. GUPTA,

Deputy Secy. to the Govt. of India.

HOME DEPARTMENT.

NOTIFICATIONS.

The 25th September 1940.

No. 7290-C.—The following notification by the Government of India is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

LEGISLATIVE DEPARTMENT.

Simla, the 5th September 1940.

ORDINANCE No. XI OF 1940.

AN

ORDINANCE

to amend the National Service (Technical Personnel) Ordinance, 1940.

WHEREAS an emergency has arisen which makes it necessary to amend the National Service (Technical Personnel) Ordinance, 1940, for the purposes hereinafter appearing; (II of 1940.)

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General is pleased to make and promulgate the following Ordinance:— (26 Geo. 5, c. 2.)

Short title and commencement.

1. (*1*) This Ordinance may be called the National Service (Technical Personnel) Amendment Ordinance, 1940.

(*2*) It shall come into force at once.

Amendment of section 2, Ordinance II of 1940.

2. In section 2 of the National Service (Technial Personnel) Ordinance, 1940 (hereinafter referred to as the said Ordinance),— (II of 1940.)

(*a*) in clause (*c*), after the words "or" the words "in a notified factory, training establishment or technical post under the Crown in pursuance of an order passed" shall be inserted; and

(*b*) clause (*i*) shall be re-lettered as clause (*k*), and before clause (*k*), as so re-lettered, the following clauses shall be inserted, namely:—

'(*i*) "technical post under the Crown" means any post under the Crown the holder of which is required to possess a knowledge of one or more of the trades specified in the Schedule;

(*j*) "training establishment" means any technical institution or training centre established, selected or approved by the Central Government for the training of technical personnel;'.

Amendment of section 4, Ordinance II of 1940.

3. To sub section (*2*) of section 4 of the said Ordinance, the following shall be added, namely:—

"and, having so applied, shall take into its employment such technical personnel within such period and on such terms and conditions as the Tribunal or the Central Government, as the case may be, may direct."

Amendment of section 5, Ordinance II of 1940.

4. In section 5 of the said Ordinance,—

(*a*) in sub-section (*2*),—

(*i*) for the words "not less than four" the words "a chairman and not less than two other" shall be substituted; and

(*ii*) the following proviso shall be added, namely:—

"Provided that for the purposes of this sub-section officers of Company-managed railways shall be deemed to be servants of the Crown."; and

(*b*) sub-section (*3*) shall be omitted and sub-sections (*4*), (*5*), (*6*), (*7*) and (*8*) shall be re-numbered, respectively, as sub-sections (*3*) (*4*), (*5*), (*6*) and (*7*).

Amendment of section 6, Ordinance II of 1940.

5. In section 6 of the said Ordinance,—

(*a*) for sub-section (*1*) the following sub-section shall be substituted, namely:—

"(*1*) A Tribunal may, subject to any rules made in this behalf under section 19, take steps to ascertain particulars of the technical personnel employed in any industrial undertaking (including a notified factory), the suitability of such personnel for employment in the national service, and the capacity of the undertaking to release such personnel or any part thereof for such employment, having regard to the nature of the work in which such personnel or part is engaged."; and

(*b*) in sub-section (*2*), the word "and" at the end of clause (*a*) shall be omitted and after clause (*b*) the following clauses shall be inserted, namely:—

"(*c*) authorise any person who belongs to the managerial or supervisory class of technical personnel to enter upon any premises occupied by such undertaking and test the technical skill of such persons as the Tribunal may by order in writing direct, and

(*d*) require any industrial undertaking to afford such facilities as the Tribunal may specify for testing the skill of any technical personnel whether such personnel is employed by such undertaking or not, ".

Amendment of section 7, Ordinance II of 1940.

6. In section 7 of the said Ordinance, the word "and" at the end of clause (*a*) shall be omitted, to clause (*b*) the word "and" shall be added and for the words following clause (*b*) the following clause and words shall be substituted, namely :—

"(*c*) direct technical personnel, whether employed or unemployed, to present themselves at such place and time as may be specified in the order and submit themselves to a test of their technical skill,

and such order shall be complied with within such period or on such date as may be specified in that behalf in the order."

Amendment of section 9, Ordinance II of 1940.

7. In section 9 of the said Ordinance for the words and figure "section 7 or" the words, brackets, letters and figure "clause (*a*) or clause (*b*) of section 7 or under" shall be substituted.

Amendment of section 10, Ordinance II of 1940.

8. In section 10 of the said Ordinance,—

(*a*) in sub-section (*1*),—

(i) the words "after consultation with the Tribunal" shall be omitted ;

(*ii*) in clause (*a*) the words "in notified factories and" shall be omitted ;

(*iii*) in clause (*b*), for the words "undertake employment in the national service in any notified factory in British India which" the words "undertake such employment in the national service as" shall be substituted ; and

(*iv*) after clause (*b*) the following word and clause shall be added, namely :—

"and

(*c*) require any notified factory, notwithstanding that it has not made any application under sub-section (*2*) of section 4, to take into its employment such technical personnel within such period as may be specified in the order.";

(*b*) in sub-section (*2*),—

(*i*) after the words "one notified factory" the words ", training establishment or technical post under the Crown" shall be inserted ; and

(*ii*) after the words "the notified factory" the words "or the head of the training establishment or the department concerned, as the case may be" shall be inserted ;

(*c*) in sub-section (*3*), after the word "employment" the words "in the national service" shall be inserted ;

(*d*) in sub-section (*4*),—

(*i*) for the words "a notified factory" the words "the national service" shall be substituted ; and

(*ii*) after the words "one notified factory" the words ", training establishment or technical post under the Crown" shall be inserted ; and

(*e*) the following sub-sections shall be added, namely :—

"(*5*) The head of any training establishment in which technical personnel is directed to undertake employment in the national service under sub-section (*1*) or sub-section (*2*) shall take into employment in the said establishment such personnel within such period and on such terms and conditions as may be specified by the Central Government.

(*6*) No person included in the definition of technical personnel who has been directed to undertake employment in the national service in a training establishment or technical post under the Crown shall be discharged from or leave his employment in such establishment or post unless the head of the establishment or department or the person concerned, as the case may be, has previously obtained the permission in writing of the Central Government."

Amendment of section 18, Ordinance II of 1940.

9. In section 13 of the said Ordinance,—

(*a*) in sub section (*1*), for the words "this section" the words, brackets and figures "sub-sections (*1*), (*2*) and (*3*) of this section" shall be substituted;

(*b*) in sub section (*3*), after the word "shall" the words "save as may be otherwise prescribed" shall be inserted; and

(*c*) after sub-section (*3*), the following sub-section shall be added, namely:—

"(*4*) Subject to any rules made in this behalf under section 19, a Tribunal may control the engagement of technical personnel by industrial undertakings (including notified factories) in such manner as it thinks fit."

Amendment of section 19, Ordinance II of 1940.

10. In sub-section (*2*) of section 19 of the said Ordinance,—

(*a*) in clause (*a*), for the brackets and figure "(*5*)" the brackets and figure "(*4*)" shall be substituted;

(*b*) in clause (*b*), for the brackets and figure "(*8*)" the brackets and figure "(*7*)" shall be substituted;

(*c*) clauses (*c*) and (*d*) shall be re-lettered as clauses (*d*) and (*e*), respectively, and before clause (*d*), as so re-lettered, the following clause shall be inserted, namely:—

"(*c*) the conditions under the manner in which the tests mentioned in clause (*c*) of sub section (*2*) of section 6 and clause (*c*) of section 7 shall be carried out;"

(*d*) clause (*e*) shall be re-lettered as clause (*g*) and before clause (*g*), as so re-lettered the following clause shall be inserted, namely:—

"(*f*) the matters requiring to be prescribed for the purposes of sub-sections (*3*) and (*4*) of section 13;"

11. After section 19 of the said Ordinance the following section shall be added, namely:—

Insertion of new section 20 in Ordinance II of 1940.

"20. The provisions of this Ordinance and of the rules made thereunder shall apply in relation to mines,

Application of Ordinance to mines.

as defined in clause (*f*) of section 3 of the Indian Mines Act, 1923, as if all references throughout this Ordinance and the rules made thereunder to a factory were references to such a mine." IV of 1923.

LINLITHGOW,

Viceroy and Governor-General.

SIMLA:

The 4th September 1940.

G. H. SPENCE,

Secy. to the Govt. of India.

The 25th September 1940.

No. 7291-L.—The following notification by the Government of India is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

DEPARTMENT OF LABOUR.

Simla, the 5th September 1940.

No. TR3.—In exercise of the powers conferred by section 19 of the National Service (Technical Personnel) Ordinance, 1940 (Ordinance No. II of 1940), the Central Government is pleased to direct that the following further amendments shall be made in the National Service (Technical Personnel) Rules, 1940, namely:—

In the said Rules—

I. After rule 3, the following rules shall be inserted, namely:—

Testing of technical skill of personnel.

"3A. (1) No person shall be authorized by a Tribunal to enter upon premises occupied by an industrial undertaking and test the technical skill of any persons in the employment of such undertaking unless the Tribunal has previously consulted the industrial undertaking with regard to the suitability of the person selected and given due weight to its views.

(2) An Industrial undertaking may during the consultation provided for in sub-rule (1) request that the tests referred to therein be carried out jointly by the person selected by the Tribunal and by a person belonging to the managerial or supervisory grades of technical personnel to be nominated by the undertaking, and any such request shall be complied with by the Tribunal.

(3) The Tribunal may pay to any person whom it may authorize to visit an industrial undertaking and test the technical skill of specified persons, travelling expenses on the

same scale as that provided in the Province for the purposes of section 544 of the Code of Criminal Procedure, 1898.

3B. (1) Any person who is directed by a Tribunal under clause (c) of section 7 to present himself at a specified place and submit himself to a test of his technical skill shall, if he is employed, be treated by his employer as if he were on duty during the period of the test and for such reasonable period as may be required to enable him to proceed to and from the place of the test, and the employer shall make no deduction from his salary or wages on account of his absence from work to attend such test.

Persons undergoing test to be treated as on duty.

(2) The Tribunal shall pay to any person whom it may direct under clause (c) of section 7 to present himself at a specified place and submit himself to a test of his technical skill travelling expenses on the scale referred to in sub-rule (3) of rule 3A.

(3) All orders passed by a Tribunal under clause (c) of section 7 shall be issued in Form L and copies shall be forwarded to the industrial undertaking (if any) by which the persons who are to be tested are employed.

Penalty for breach of sub-rule (1)—fine which may extend to Rs. 1,000."

II. To sub-rule (1) of rule 4, the following proviso shall be added, namely:—

"Provided that in the case of unemployed technical personnel a Tribunal may dispense with the holding of a summary enquiry."

III. After rule 7, the following rule shall be inserted, namely:—

"7A. A Tribunal may, after ascertaining that the necessary facilities are available and having regard to the status of the personnel and the general practice of the industry concerned, direct that any technical personnel taken into employment in the national service in a notified factory shall be provided with such amenities as free accommodation and free medical attention as may be specified, and the owner or manager of the notified factory shall comply with such direction

Free accommodation, medical attention, etc.

Penalty for breach of this rule—fine which may extend to Rs 1,000."

IV. After rule 9, the following rule shall be inserted, namely:—

"9A. The owner or manager of a notified factory, or the head of a training establishment, in which any person taken into employment in the national service is employed at the time of the final termination of such employment, shall, if the local Tribunal or, as the case may be, the Central Government so directs, pay to such person travelling expenses to the original place of his employment, or if he was unemployed when first taken into employment in the national service, to his original place of residence, at such rates as may be fixed by the Tribunal or, as the case may be, the Central Government, having regard to his status and mode of life:

Payment of travelling expenses on termination of employment in the national service.

Provided that no travelling expenses shall be payable if the distance to such place of employment or place of residence does not exceed five miles.

Penalty for breach of this rule—fine which may extend to Rs. 1,000."

V. In rule 10, for the figures and word "7 and 9", the figures, letters and word "7, 7A, 9 and 9A" shall be substituted.

VI. In rule 11, after the words "and shall" the words "if they are not servants of the Crown" shall be inserted.

VII. After rule 12, the following rules shall be inserted, namely:—

"12A. It shall not be necessary for the owner or manager of an industrial undertaking to give under sub-section (3) of section 13 fifteen days previous notice in writing, if, in any particular case or class of cases the Tribunal is satisfied that it is, or would be, impracticable to comply with the provisions of that sub-section or that compliance with those provisions would be contrary to the public interest.

Dispensing with notice under section 13(3) in certain cases.

12B. A Tribunal may control under sub-section (4) of section 13 the engagement of technical personnel by industrial undertakings (including notified factories) by orders in writing directing—

Control of engagement of technical personnel under section 13(4).

(a) that the previous approval of the Tribunal shall be necessary for the engagement of such class or classes of technical personnel as may be specified in the order by any industrial undertaking or by such industrial undertakings as may be specified, or

(b) that any or all industrial undertakings shall report to the Tribunal particulars of any technical personnel whom they may engage after a specified date in such form and within such period as the Tribunal may direct:

Provided that no order shall be issued under clause (a) in respect of a notified factory except with the previous approval of the Central Government."

VIII. After rule 16, the following rule shall be inserted, namely :—

Form of application under section 4(2).

"16A. Every application for technical personnel made by a notified factory to a Tribunal or to the Central Government under sub-section (2) of section 4 shall be submitted in Form K."

IX. To the Forms set out in the Appendix to the said Rules, the following Forms shall be added, namely :—

FORM K.

APPLICATION FOR TECHNICAL PERSONNEL.

[*See* section 4(2) and rule 16A.]

1. Name and address of the notified factory..

2. Name and address of Owner/Manager making the application..

3. Technical personnel required (give details of trades wanted)..

4. Purpose for which personnel is required (state nature and purpose of work on which the personnel is to be employed)..

5. State salary or wages paid to similar personnel in the notified factory..

6. Does the factory maintain a Provident Fund or any other fund or scheme for the benefit of the employees? If so, give details..

7. Does the factory allow leave or holidays with pay to its employees? If so, give details..

8. Does the factory provide (1) free accommodation, (2) free medical attention, or (3) any other amenities for its employees? If so, give details..

I hereby apply under the provisions of section 4 (2) of the National Service (Technical Personnel) Ordinance, 1940, for the allotment of the technical personnel described in item 3 above to.. .... being a notified factory. I have read and understood the provisions of sub-section (2) of section 4 of the National Service (Technical Personnel) Ordinance, 1940, as amended by Ordinance No. XI of 1940.

Signature of

Dated.............................. Owner/Manager...

The..................................19 .

To

....

....

....

FORM L.

ORDER DIRECTING TECHNICAL PERSONNEL TO SUBMIT THEMSELVES TO A TEST OF THEIR SKILL.

(*See* section 7 and rule 3B.)

In exercise of the powers conferred on us by clause (*c*) of section 7 of the National Service (Technical Personnel) Ordinance, 194 , we do hereby direct and require you Mr.., son of...................................... ....of...by trade ....to present yourself before ....at................................. ....on the..19...... at... ....a.m./p.m. and submit yourself to a test of your technical skill.

Chairman.................................

National Service Labour Tribunal.

Dated........................the..................................19 .

M. S. A. HYDARI,

Secretary to the Government of India.

The 25th September 1940.

No. 7292-C.—The following notifications by the Government of India are re-published for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

Simla, the 14th September 1940.

No. 496-O.R./40.—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (*1*) of rule 83 of the said Rules, the words "in any port, aerodrome or railway station, or in or from any vessel, air-craft or railway train," shall be omitted.

No. 566-O.R./40.—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In rule 104 of the said Rules—

(*1*). In the marginal heading, after the words "enemy firms" the words "and purchase of enemy currency" shall be inserted.

(*2*). In sub-rule (1), clause (*i*) shall be omitted and clause (*j*) shall be re-lettered as clause (*i*).

(*3*). In sub-rule (2), for the word, letter and brackets "clause (*f*)", the word, letter and brackets "clause (*e*)" shall be substituted.

(4). After sub-rule (2), the following sub-rule shall be inserted, namely:—

"(2A) No person shall, directly or indirectly, purchase enemy currency".

No. 529-O.R./3/40.—In pursuance of sub-clause (*b*) of clause (2) of rule 2 of the Defence of India Rules, the Central Government is pleased to notify French Somaliland to be enemy territory.

A. DEC. WILLIAMS,

Secy. to the Govt. of India.

The 25th September 1940.

No. 7293-C.—The following notifications by the Government of Bengal are republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

Calcutta, the 12th September 1940.

No. 5643-P.—Whereas the leaflet in English entitled "Long Live the Unity of Hindu and Muslim students" issued by the Bengal Committee of the Communist Party of India (Section of the Comintern) is a document the bringing of which into British India is for the time being prohibited under section 19 of the Sea Customs Act, 1878 (VII of 1878);

And whereas the said document has been published in the Province of Bengal in contravention of the order No. 873-P., dated the 9th February 1940, made under clause (*b*) of sub-rule (*1*) of rule 41 of the Defence of India Rules, by which the publication in the said province of any matter contained in such document has been prohibited;

Now, therefore, in exercise of the power conferred by sub rule (*2*) of rule 41 of the said Rules, the Governor hereby declares to be forfeited to His Majesty every copy of the said document and all other documents containing copies, reprints, translations of, or extracts from, the said document.

Calcutta, the 13th September 1940.

No. 5668-P.—Whereas the leaflet in Hindi entitled "Communist Party Ke Abedan E. B. Railway Mazduron Ke Prati" (Communist Party's appeal to the E. B. Railway workers) published by a local (Committee) of the Calcutta District Committee of Bengal Committee of the Indian Branch of the Communist International, is a document the bringing of which into British India is for the time being prohibited under section 19 of the Sea Customs Act, 1878 (VIII of 1878);

And whereas the said document has been published in the Province of Bengal in contravention of the order No. 873-P., dated the 9th February 1940, made under clause (*b*) of sub-rule (*1*) of rule 41 of the Defence of India Rules, by which the publication in the said province of any matter contained in such document has been prohibited;

Now, therefore, in exercise of the power conferred by sub-rule (*2*) of rule 41 of the said Rules, the Governor hereby declares to be forfeited to His Majesty every copy of the said document and all other documents containing copies, reprints, translations of, or extracts from, the said document.

Calcutta, the 10th September 1940.

No. 5510-P.—Whereas in the opinion of the Governor the leaflet in Hindi entitled "Sarkar Ki Larai Me Chanda Mat Do" (Don't pay subscription for the Government War) published by the Bengal Committee, Communist Party of India, branch of the 3rd International, contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clauses (*e*), (*j*), (*k*) and (*h*) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clause (*c*) of sub-rule (1) of rule 40 of the said Rules, the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the said leaflet and all other documents containing copies, reprints, translations of, or extracts from, the said leaflet.

Calcutta, the 11th September 1940.

No. 5610-P.—In exercise of the power conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), the Governor is pleased to declare all copies, wherever found, of the leaflet in Bengali entitled "Sarkarer Aghater Dhew Apanader Upar-o Asia Parila" (the impact of the Government's blow has fallen also on you) and all other documents containing copies, reprints or translations of, or extracts from, the said leaflet to be forfeited to His Majesty on the ground that it appears to the Governor that the said leaflet contains words of the nature described in clause (*bb*) of sub section (1) of section 4 of the said Act read with clause (3) of section 6 of the Defence of India Act (XXXV of 1939) and clause (*k*) of sub-rule (6) of rule 34 of the Defence of India Rules.

Calcutta, the 11th September 1940.

No. 5599-P.—Whereas in the opinion of the Governor the leaflets in Bengali and

Hindi entitled respectively (1) "Kal Mazurder Galai Phanshi" (A halter round the neck of mill hands) and (2) "Chatkal Mazdur-on Ke Galemen Phanshi" (A noose round the necks of the Jute Mill workers) published by the Bengal Provincial Committee of the Indian Communist Party, a branch of the third International contain prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clause (k) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clause (c) of sub-rule (1) of rule 40 of the said Rules, the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the said leaflets and all other documents containing copies, reprints, translations of (or extracts from) the said leaflets.

By order of the Governor,

A. R. PORTER,

Addl. Secy. to Govt. of Bengal.

The 25th September 1940.

No. 7295-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

HOME DEPARTMENT.

POLITICAL.

Bombay, the 31st August 1940.

No. 2304-Poll.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies, wherever found, of the book in Hindi entitled "Azadiki Ag" (i.e., The Anguish For Liberty) printed at the Rang-Manch Press, Patel Mansion, King's Circle, Matunga, Bombay, and all other documents containing copies, reprints, translations of, or extracts from, the said book, to be forfeited to His Majesty on the ground that the said book contains words of the nature described in clause (b) of section 4(1) of the said Act.

By order of the Governor of Bombay,

N. P. A. SMITH,

Joint Secy. to the Govt. of Bombay.

The 25th September 1940.

No. 7297-C.—The following notifications by the Government of Bihar are republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

The 4th September 1940.

No. 25[illegible]9-C.—Whereas in the opinion of the Governor of Bihar the leaflet in Urdu entitled "Hindustanion Ka Paigam East India Company Ke Farzandon Ke Nam" contains prejudicial reports of the nature described in sub-rule (7) of the rule 34 of the Defence of India Rules read with clauses (e) and (k) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clauses (b) and (e) of sub-rule (1) of rule 40 of the said Rules, the Governor of Bihar hereby prohibits the further publication of the said leaflet and declares to be forfeited to His Majesty all copies, wherever found, of the said leaflet and all other documents containing copies, reprints and translations of, or extracts from, the said leaflet.

The 4th September 1940.

No. 2507-C.—Whereas in the opinion of the Governor of Bihar the cyclostyled leaflet in Hindi entitled "Ab Ap Ki Ankhen Khulni Chahie" issued under the signature of R. N. Sinha contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clauses (e) and (k) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clauses (b) and (e) of sub-rule (1) of rule 40 of the said Rules, the Governor of Bihar hereby prohibits the further publication of the said leaflet and declares to be forfeited to His Majesty all copies, wherever found, of the said leaflet and all other documents containing copies, reprints and translations of, or extracts from, the said leaflet.

The 4th September 1940.

No 2508-C.—Whereas in the opinion of the Governor of Bihar the cyclostyled leaflet in Hindi entitled "Khuni Talwar" contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clauses (e) and (k) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clauses (b) and (e) of sub-rule (1) of rule 40 of the said Rules, the Governor of Bihar hereby prohibits the further publication of the said leaflet and declares to be forfeited to His Majesty all copies, wherever found, of the said leaflet and all other documents containing copies, reprints and translations of, or extracts from, the said leaflet.

The 6th September 1940.

No 2538-C.—Whereas in the opinion of the Governor of Bihar, the leaflet in Hindi entitled " Larai Ki Solah Anna Sachahi Khabron-Lanka Dahan Ki Tarah London Dahan Shuru Ho Gaya " contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clauses (*e*) and (*k*) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clauses (*b*) and (*c*) of sub-rule (1) of rule 40 of the said Rules, the Governor of Bihar hereby prohibits the further publication of the said leaflet and declares to be forfeited to His Majesty all copies, wherever found, of the said leaflet and all other documents containing copies, reprints and translations of, or extract from, the said leaflet.

The 28th August 1940.

No. 2459-C.—Whereas in the opinion of the Governor of Bihar the cyclostyled leaflet in Hindi entitled "Dilli ke Prastav se khatra" issued under the signature of R. N. Sinha contains prejudicial reports of the nature described in sub rule (7) of rule 34 of the Defence of India Rules read with clauses (*e*) and (*k*) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clauses (*b*) and (*c*) of sub-rule (1) of rule 40 of the said Rules, the Governor of Bihar hereby prohibits the further publication of the said leaflet and declares to be forfeited to His Majesty all copies, wherever found, of the said leaflet and all other documents containing copies, reprints and translations of, or extracts from, the said leaflet.

By order of the Governor of Bihar,

Y. A. GODBOLE,

Chief Secretary to Government.

The 25th September 1940.

No. 7299-C.—The following notification by the Government of United Provinces is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

MISCELLANEOUS.

In exercise of the powers conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased to declare the book entitled Communist Manifesto by Marx and Engels, edited by Krishna Swami and Dinkar Mehta, published by the Socialist Literature Publishing Company, Agra, and printed by Harilal Maganlal Bhatt at Bharti Mudranalaya, Khadia, Golwad, Ahmedabad, every copy thereof and all other documents containing copies, reprints and translations of, or extracts from, the said document, forfeited to His Majesty, on the ground that the said book contains matter the publication of which is punishable under sections 124-A and 153-A of the Indian Penal Code.

By order,

R. F. MUDIE,

Chief Secretary.

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 27th September 1940.

No. 6542—IJ-29/40-Com.—The following Ordinance promulgated by the Governor-General of India is republished hereby for general information.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

LEGISLATIVE DEPARTMENT.

Simla, the 26th August 1940.

ORDINANCE No. IX OF 1940.

AN

ORDINANCE

to make certain provisions for the insurance of goods in British India against damage by enemy action.

WHEREAS an emergency has arisen which renders it necessary to make certain provisions for the insurance of goods in British India against damage by enemy action;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor General is pleased to make and promulgate the following Ordinance:— 25 Geo. 5, c. 2.

Short title extent and commencement.

1. (*1*) This Ordinance may be called the War Risks (Goods) Insurance Ordinance, 1940.

(2) It extends to the whole of British India.

(3) It shall come into force on such date as the Central Government may, by notification in the official Gazette, appoint.

Definitions.

2. In this Ordinance, unless there is anything repugnant in the subject or context,—

(a) "agricultural products" means products of agriculture, horticulture or sylviculture and includes growing crops, plants and trees;

(b) "goods" means any materials, commodities or articles and includes materials or articles used in or for the construction of ships up to the time at which a ship after construction is launched;

(c) "war risks" means such risks arising from action taken by an enemy, or from action taken in combating an enemy, or in repelling an imagined attack by an enemy, as may be prescribed;

(d) "live-stock" includes animals of any description;

(e) "prescribed" means prescribed by rules made under this Ordinance;

(f) "seller of goods" includes a seller of goods acting as an agent, and, in relation to any person carrying on the business of selling goods as an agent, any reference in this Ordinance to goods produced by him or to goods not produced by him shall be construed as including a reference to goods produced, or, as the case may be, not produced by his principal;

(g) "situated in British India", when used with reference to goods, means situated on land or borne on inland waters in British India, but does not include goods seaborne in ports or maritime territorial waters.

Goods insurable under this Ordinance.

3. (1) Subject to the provisions of this section—

(a) the following goods shall, in relation to any person carrying on business in British India as a seller of goods of any description produced by him, be deemed to be goods insurable under this Ordinance, that is to say, all goods situated in British India being either—

(i) goods of that description, or

(ii) goods used as material from which goods of that description are produced or as ingredients or component parts of goods of that description; and

(b) the following goods shall, in relation to any person carrying on business in British India as a seller of goods of any description not produced by him, be deemed to be goods insurable under this Ordinance, that is to say, all goods of that description being goods situated in British India.

(2) In relation to a person carrying on in British India the business of selling agricultural products produced by him, all agricultural products and live stock for the time being situated in British India shall, subject to the following provisions of this section, be deemed to be goods insurable under this Ordinance:

Provided that the Central Government may by general or special order direct that the provisions of section 7 shall not operate so as to require a person to be insured in respect of any goods which, in relation to that person would not, apart from the provisions of this sub-section, be goods insurable under this Ordinance.

(3) Things which, in relation to a person carrying on any business as a seller of goods, are at any time goods insurable under this Ordinance shall not cease to be goods so insurable by reason only that they are subsequently placed in or affixed to land under a contract of sale entered into by that person in the course of that business.

(4) The Central Government may, by notification in the official Gazette, direct that goods of any description specified in the notification shall, notwithstanding anything contained in this section, be deemed not to be goods insurable under this Ordinance.

Ownership.

4. For the purposes of the Ordinance, any goods shall—

(a) in a case where—

(i) the property in the goods is or was at any time vested in a person, in relation to whom they are or were then goods insurable under this Ordinance, or

(ii) such a person is or was at any time entitled either conditionally or unconditionally to have the property in the goods vested in him,

be taken to have been owned at that time by the person mentioned in sub-clause (i) or sub-clause (ii), as the case may be, of this clause; and (*b*) in any other case, be taken to be or to have been owned at any time by any person who is or was at that time entitled to sell the goods as an agent:

Provided that any person carrying on a business in the course of which he constructs ships or parts of ships shall, in relation to ships or parts of ships constructed under contract in the course of that business, be deemed to be carrying on business as a seller of ships or parts of ships, as the case may be, and any ship or part of a ship so constructed and any goods appropriated for its construction, of which under the contract with him for the construction the person carrying on the business is not the owner, shall be deemed at all times before delivery under that contract to be owned in the course of that business by the person from time to time carrying on the business:

Provided further that any money received by him under a policy issued in pursuance of the War Risks (Goods) Insurance Scheme in respect of damage to any such ship, part of a ship or goods shall be held by him on trust for the owner of the ship, part or goods, subject, however, to any lien or charge which would otherwise be enforceable against the ship, part or goods.

War Risks Insurance Scheme.

5. (*1*) The Central Government may, by notification in the official Gazette, put into operation a scheme [in this Ordinance referred to as the War Risks (Goods) Insurance Scheme] whereby the Central Government undertakes, in relation to persons carrying on business in British India as sellers of goods, the liabilities of insuring such persons against war risks in respect of goods insurable under this Ordinance which are from time to time owned by such persons in the course of such business.

(*2*) The War Risks (Goods) Insurance Scheme shall be such as to secure—

(*a*) that any liability of the Central Government as insurers under the scheme is determined by a policy of insurance issued in the prescribed form and in respect of a period not exceeding the period for the time being prescribed in this behalf, by a person acting on behalf of the Central Government

(*b*) that any premium under a policy so issued is payable at such rate as may be prescribed, and

(*c*) that the amount of any one premium payable under a policy so issued is not less than such sum as may be prescribed in this behalf.

(*3*) Different forms of policies, different rates of premium and different periods may be prescribed under sub-section (*2*) in relation to different descriptions of goods and according to the place at which and the circumstances in which the goods insured are situated.

(*4*) A policy of insurance in respect of any goods insurable under this Ordinance under the War Risks (Goods) Insurance Scheme may be issued to a person carrying on the business of banking who is interested in such goods by reason of any pledge or mortgage or charge, as well as to the person in relation to whom the goods are insurable under this Ordinance.

Employment of agents by Central Government.

6. The Central Government may employ or authorise the employment of any person or firm to act as its agent for any of the purposes of this Ordinance and may pay to persons or firms so employed such remuneration as the Central Government thinks fit:

Provided that no person or firm shall be so employed unless that person or firm is either—

(*a*) a member of an association prescribed in this behalf, or

(*b*) a person who in British India has a standing contract with underwriters who are members of the Society of Lloyd's, whereby such person is authorised within the terms of such contract to issue protection notes, cover notes or other documents granting insurance against war risks.

Compulsory insurance.

7. (*1*) No person shall, after such date as may be specified in this behalf by the Central Government by notification in the official Gazette, carry on any business in British India as a seller of goods, unless, in respect of any goods insurable under this Ordinance which are for the time being owned by him in the course of that business, there is in force a policy of insurance against war risks issued in accordance with the War Risks (Goods) Insurance Scheme, whereby he is insured in respect of such goods for a sum not less than the value thereof for the time being;

Provided that nothing in this sub-section shall restrict the carrying on of business as aforesaid by any person, if and so long as the value of all goods insurable under this Ordinance which are for the time being owned by him within one and the same Presidency-town or district in the course of that business does not exceed such amount as may be prescribed in this behalf.

(2) Whoever contravenes the provisions of sub-section (1) shall be punishable with fine which may extend to one thousand rupees and with a further fine which may extend to five hundred rupees for every day after the first on which the contravention continues.

Restriction on carrying on certain insurance business.

8. (1) After the date on which the War Risks (Goods) Insurance Scheme is put into operation, no person shall, except as a person authorised by the Central Government as their agent to issue policies in pursuance of that scheme, carry on the business of insuring persons carrying on business in British India, as sellers of goods, against war risks in respect of goods insurable under this Ordinance which are from time to time owned by such persons in the course of such business as is last mentioned.

(2) Whoever contravenes the provisions of sub-section (1) shall be punishable with fine which may extend to five thousand rupees and with a further fine which may extend to one thousand rupees for every day after the first on which the contravention continues.

War Risks Insurance Fund.

9. (1) The Central Government shall establish a fund for the purposes of this Ordinance, to be called the War Risks (Goods) Insurance Fund, into which shall be paid all sums received by the Central Government by way of insurance premiums under the War Risks Insurance Scheme, and out of which shall be paid all sums required for the discharge by the Central Government of any of its liabilities under the War Risks Insurance Scheme, or for the payment by the Central Government of the remuneration and expenses of agents employed for the purposes of that scheme.

(2) If, at any time when a payment is to be made out of the said fund, the sum standing to the credit of the fund is less than the sum required for the making of that payment, an amount equal to the deficiency shall be paid into the fund as an advance out of general revenues.

(3) If at any time, the amount standing to the credit of the fund exceeds the sum which, in the opinion of the Central Government, is likely to be required for the making of payments out of the fund, the excess shall be paid into general revenues.

(4) The Central Government shall prepare in such form and manner as may be prescribed, and shall publish either annually or at such shorter intervals as may be prescribed, an account of all sums received into and paid out of the War Risks (Goods) Insurance Fund.

Power of Central Government to obtain information.

10. (1) Any person authorised in this behalf by the Central Government may at all reasonable times enter any premises occupied by any person carrying on in British India the business of fire insurance or of a seller of goods, and may inspect the premises and may require any person found therein, who is for the time being in charge thereof, to produce to him and allow him to examine such accounts, books or other documents as may relate to the business carried on in the premises, and to furnish to him such information as he may reasonably require for the purpose of ascertaining whether or not any person has insured any goods against war risks, and, if so, for what value.

(2) Whoever wilfully obstructs any person in the exercise of his powers under this section or fails without reasonable excuse to comply with a request made thereunder shall, in respect of each occasion on which any such obstruction or failure takes place, be punishable with fine which may extend to five hundred rupees.

(3) Whoever, in purporting to comply with his obligations under this section, knowingly or recklessly makes a statement false in a material particular, shall be punishable with fine which may extend to one thousand rupees.

Refund of premiums in certain cases.

11. Where goods of any description have been insured by a seller of goods for any period, and before that period has elapsed goods of that description have ceased, by virtue of a notification under sub-section (4) of section 3, to be goods insurable under this Ordinance, the person who has insured such goods shall be entitled to a proportionate refund of premium.

Limitation of prosecutions.

12. No prosecution for any offence punishable under this Ordinance shall be instituted against any person except by or with the consent of the Central Government or an authority authorised in this behalf by the Central Government.

Bar of legal proceedings.

13. No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done under this Ordinance.

Power to make rules.

14. (1) The Central Government may, by notification in the official Gazette make rules to carry into effect the provisions of this Ordinance.

(2) Without prejudice to the generality of the foregoing power, such rules may prescribe—

(a) the risks which shall be deemed to be war risks for the purposes of clause (c) of section 2;

(b) the forms of the policies of insurance referred to in sub-section (2) of section 5, the maximum period in respect of which such policies shall be issued, the rates at which premiums on such policies shall be payable, and the maximum amount which shall be payable as any one premium on such policies;

(c) the associations to be prescribed for the purposes of clause (a) of the proviso to section 6;

(d) the maximum amount to be prescribed for the purposes of the proviso to sub-section (1) of section 7;

(e) the form of and the manner of preparing the account referred to in sub-section (4) of section 9 and the intervals at which such account shall be published.

LINLITHGOW,

Viceroy and Governor-General.

SIMLA:

The 24th August 1940.

G. H. SPENCE,

Secretary to the Govt. of India.

GOVERNMENT OF INDIA.

DEPARTMENT OF COMMERCE.

COMMERCE—WAR.

Simla, the 26th August 1940.

No. 1-W.R.I./40.—In exercise of the powers conferred by section 14 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), read with section 22 of the General Clauses Act, 1897 (X of 1897), the Central Government is pleased to make the following rules, namely:—

1. These rules may be called the War Risks (Goods) Insurance Rules, 1940.

2. In these rules—

(i) "Ordinance" means the War Risks (Goods) Insurance Ordinance, 1940;

(ii) "Scheme" means the scheme referred to in sub-section (1) of section 5 of the Ordinance as the War Risks (Goods) Insurance Scheme.

3. The following risks shall be deemed to be war risks for the purposes of the Ordinance and these Rules, namely, the risks of loss or damage—

(a) caused by—

(i) the discharge of any missile (including liquids and gas); or

(ii) the use of any weapon, explosive or other noxious thing; or

(iii) the doing of any other injurious act;

either by the enemy or in combating the enemy or repelling an imagined attack by the enemy; or

(b) caused by the impact on any property of any enemy aircraft, or any aircraft belonging to, or held by any person on behalf of or for the benefit of, His Majesty or any allied power, or any part of, or anything dropped from, any such aircraft.

4. Every policy of insurance issued for the purposes of the Scheme shall be in respect of a period not exceeding three months and ending on a date three months, six months, nine months or one year, as the case may be, after the date on which the Scheme comes into force.

5. The premium payable under any policy of insurance issued under the Scheme shall be payable at the rate of one-thirty second of one per cent, per month in respect of any period of insurance comprised in the period of three months commencing on the date on which the Scheme comes into force.

6. The amount of any one premium payable under a policy of insurance issued under the Scheme shall not be less than five rupees in the case of a policy issued for a period of one month, or less than ten rupees in the case of a policy issued for a period exceeding one month.

7. For the purposes of the proviso to sub-section (1) of section 7 of the Ordinance the maximum amount shall be Rs. 20,000.

Simla, the 26th August 1940.

No. 2-W.R.I./40.—In pursuance of the proviso to sub-section (2) of section 3 of the War Risks (Goods) Insurance Ordinance 1940, the Central Government is pleased to direct that no person shall be required to be insured in respect of any goods which in relation to that person would not apart from the provisions of sub-section (2) of section 3 of the said Ordinance, be goods insurable under the said Ordinance.

Simla, the 26th August 1940.

No. 3-W.R.I./40.—In exercise of the powers conferred by sub-section (4) of section 3 of the War Risks (Goods) Insurance Ordinance, 1940, the Central Government is pleased to direct that the goods specified in the Schedule annexed hereto shall, notwithstanding anything contained in section 3 of the said Ordinance, be deemed not to be goods insurable under the said Ordinance.

Schedule.

1. Growing crops, plants and trees, livestock, and, in relation to a person carrying on the business of producing agricultural products, the following goods produced by that person when on land occupied by him in the course of that business, that is to say, agricultural products and articles of food and drink wholly or partly manufactured or derived from any such product and fleeces and the skins of animals;

2. Goods forming the subject of a hire purchase agreement or agreements where the hirer is a person not carrying on the business of selling, letting or hiring goods of the description so hired and wherein provision is made for payment in not less than four instalments spread over a period of not less than six months;

3. Coal (including anthracite and cannel coal) and coke and manufactured fuel of which coal or coke is the chief constituent;

4. Iron ore;

5. Manganese ore of all descriptions except manganese ores used in the manufacture of chemicals, electric batteries, manganese metal, glass or ceramics;

6. Iron and steel scrap;

7. Non-metalliferous mining and quarry products, unmanufactured other than mica;

8. Bricks and tiles of brick-earth and clay, and refractory bricks, blocks and tiles;

9. Cinder, scale and slag;

10. Iron and steel of the following descriptions:—

Pig Iron;

Ferro Alloys other than in powder from;

Ingots;

Billets, blooms and slabs;

Tinplate and sheet bars;

Plates, medium plates, whether fabricated or not; sheets, coated and uncoated;

Angles, channels, tees, joists, piling Sections and other sectional material, whether fabricated or not;

Rounds, rods, wire rods, squares, hexagons, flats and all other sections and shapes, other than bright;

Rails, sleepers, fishplates and sole plates;

Tinplates, terne plates, black plates and silver-finished plates;

Hoop and strip, hot or cold rolled, other than bright;

Tyres, axles and wheels;

Castings, blocks for forgings, blocks for pressings, forgings and stampings (except where wholly or partly machined) and pressings;

Colliery Arches and pit props;

Pipes and hot finished tubes;

Assemblies of plates and sectional materials as component parts of structures.

11. Gold, silver, platinum, palladium, iridium, rhodium, osmium and ruthenium and alloys thereof (in grain, ingot, bar, wire or powder).

12. Paintings in oil or water colours, pencil, ink and charcoal drawings and pastels on canvas or paper (including board) and hand printed impressions taken from blocks, plates or like material, whether framed or unframed; and sculpture, whether in the round, in relief or in intaglio.

13. Postage stamps (intended for collection purposes) denoting a postal service or services, being marks or devices embossed or impressed or comprised in a label

14. Objects of art or craftsmanship being not less than one hundred years old.

15. Cement and cement clinker.

16. Lime.

17. Slates for roofing.

18. Pavement kerbs and setts of granite.

19. Ores, concentrates, drosses, and residues for smelting of aluminium, antimony, copper, lead, nickel, and zinc (or spelter), and drosses and residues of tin.

20. Scrap of the following metals and alloys thereof:—aluminium, antimony, copper, lead, nickel, tin and zinc (or spelter).

21. Copper, unwrought, whether refined or not, in ingots, bars, billets, wirebars, blocks, slabs, cakes, cathodes, anodes, and rods, and copper shot.

22. Aluminium, antimony, lead, nickel, tin and zinc (or spelter) unwrought, in ingots, pigs, blocks, cakes, bars and slab.

23. Lead in white lead stacks and chambers.

24. Alloys of aluminium, antimony, copper, lead, nickel, tin, zinc (or spelter) unwrought, in ingots, pigs, blocks, cakes, bars and slabs.

25. Unmounted diamonds, whether rough or polished, and industrial diamonds, mounted or unmounted.

26. Natural pearls, mounted or unmounted.

27. Other precious and semi-precious stones, unmounted, cut or uncut.

28. Gem set jewellery, that is to say, precious and semi-precious stones mounted in gold or platinum, palladium, iridium, rhodium, osmium and ruthenium.

29. Jewelled watch cases.

30. Findings and other articles made solely (except for fittings and embellishments) of gold or platinum, palladium, iridium, rhodium, osmium and ruthenium.

31. Settings, stampings, draftings, spinnings, castings and pressings of silver.

32. Printed books, being not less than 50 years old, and manuscripts.

33. Slates for damp-courses and slate slabs.

34. Concrete products of all descriptions.

35. The following manufactures of stone:—Pavement kerbs and setts; channels, slabs and flags; and manufactured stone for building purposes.

36. Spent oxide of iron.

37. The following compounds of radium of a concentration exceeding ten per cent.:—bromide, carbonate, chloride and sulphate.

38. Ores, concentrates, mattes, drosses and residues of gold, silver, platinum palladium, iridium, rhodium, osmium and ruthenium.

39. Gold, silver, platinum, palladium, iridium, rhodium, osmium and ruthenium and alloys thereof, in sheet or tube; and ply-metal in the form of sheet, tube or wire of which any of the said metals or any alloy thereof is a component.

40. Nickel, unwrought, in all forms.

41. Printing machinery of the following descriptions:—Typesetting, letterpress (including rotary and flat bed), lithographic, photogravure and stereotyping.

42. Recovered sewage grease and sewage sludge.

43. Gas of the kind supplied by public utility undertakings, water and electricity.

Nothing in this Schedule shall, in relation to any person carrying on a business in the course of which he constructs or repairs ships or propelling machinery for ships, have effect in relation to any goods appropriated for the construction or repair of any particular ship or part of such ship.

H. C. PRIOR,

Addl. Secy. to the Govt. of India.

The 27th September 1940.

No. 6543—III-C.-42/40-Com.—The following Ordinance promulgated by the Governor-General of India is republished for general information.

By order of Governor,

W. W. DALZIEL,

Secretary to Government.

ORDINANCE No. VII OF 1940.

AN

ORDINANCE

further to amend the Indian Tea Control Act, 1938.

WHEREAS an emergency has arisen which makes it necessary further to amend the Indian Tea Control Act, 1938, for the purposes hereinafter appearing; VIII of 1938.

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General is pleased to make and promulgate the following Ordinance:— 26 Geo. 5, C. 2.

Short title and commencement.

1. (1) This Ordinance may be called the Indian Tea Control (Amendment) Ordinance, 1940.

(2) It shall come into force at once.

Amendment of section 13, Act VIII of 1938.

2. To section 13 of the Indian Tea Control Act, 1938 (hereinafter referred to as the said Act), the following proviso shall be added, namely:— VIII of 1938.

"Provided that the Central Government may, by subsequent notification issued at any time during the financial year, alter the Indian export allotment as so declared, and thereupon the Indian export allotment as so altered shall be the Indian export allotment for that year."

Amendment of section 14, Act VIII of 1938.

3. In section 14 of the said Act;—

(a) to sub-section (2) the following words and proviso shall be added, namely:—

"and, when such allotment is altered under the proviso to section 13 during the financial year, shall be deemed to be altered accordingly:

Provided that when the export quota of a tea estate has been reduced in consequence of an alteration or alterations during the financial year of the Indian export allotment, any tea exported by the owner of the estate in accordance with the export quota as subsisting for the time being which is in excess of the amount permitted to be exported in accordance with that export quota as finally revised for the year shall be excluded from the computation of the total quantity of tea which may be exported by that owner during the financial year, and shall be a permissible export notwithstanding that the Indian export allotment for the financial year may be thereby exceeded.";

(b) in sub-section (4), for the words "for any financial year" the words "at any time during any financial year" shall be substituted and before the words "for that year" the words "for the time being" shall be inserted.

4. To sub-section (2) of section 15 of the said Act the following proviso shall be added, namely—

Amendment of section 15, Act VIII of 1938.

"Provided that if in consequence of an alteration under the proviso to section 13 of the Indian export allotment for the financial year the export quota allotted to the owner of the tea estate is reduced, any transfer of a right to obtain export licences already made by such owner shall be void in so far as it relates to the future export of tea in excess of his export quota as so reduced, and the transferee shall be entitled to obtain from the transferor a refund of the amount paid in respect of such excess."

LINLITHGOW,

Viceroy and Governor-General.

The 30th July, 1940.

The 27th September 1940.

No. 6563—IJ-29/40-Com.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

COMMERCE—WAR.

Simla, the 26th August 1940.

No. 2-W.R.I./40.—In pursuance of the proviso to sub-section (2) of section 3 of the War Risks (Goods) Insurance Ordinance, 1940, the Central Government is pleased to direct that no person shall be required to be insured in respect of any goods which in relation to that person would not, apart from the provisions of sub-section (2) of section 3 of the said Ordinance, be goods insurable under the said Ordinance.

Simla, the 26th August 1940.

No. 3-W.R.I./40.—In exercise of the powers conferred by sub-section (4) of section 3 of the War Risks (Goods) Insurance Ordinance, 1940, the Central Government is pleased to direct that the goods specified in the Schedule annexed hereto shall, notwithstanding anything contained in section 3 of the said Ordinance, be deemed not to be goods insurable under the said Ordinance.

Schedule.

1. Growing crops, plants and trees, livestock, and, in relation to a person carrying on the business of producing agricultural products, the following goods produced by that person when on land occupied by him in the course of that business, that is to say, agricultural products and articles of food and drink wholly or partly manufactured or derived from any such product and fleeces and the skins of animals.

2. Goods forming the subject of a hire purchase agreement or agreements where the hirer is a person not carrying on the business of selling, letting or hiring goods of the description so hired and wherein provision is made for payment in not less than four instalments spread over a period of not less than six months.

3. Coal (including anthracite and cannel coal) and coke and manufactured fuel of which coal or coke is the chief constituent.

4. Iron ore.

5. Manganese ore of all descriptions except manganese ores used in the manufacture of chemicals, electric batteries, manganese metal, glass or ceramics.

6. Iron and steel scrap.

7. Non-metalliferous mining and quarry products, unmanufactured other than mica.

8. Bricks and tiles of brick-earth and clay, and refractory bricks, blocks and tiles.

9. Cinder, scale and slag.

10. Iron and steel of the following descriptions:—

Pig Iron;

Ferro Alloys other than in powder form;

Ingots;

Billets, blooms and slabs;

Tinplate and sheet bars;

Plates, medium plates, whether fabricated or not; sheets, coated and uncoated;

Angles, channels, tees, joists, piling Sections and other sectional material, whether fabricated or not;

Rounds, rods, wire rods, squares, hexagons, flats and all other sections and shapes, other than bright;

Rails, sleepers, fishplates and sole plates;

Tinplates, terne plates, black plates and silverfinished plates;

Hoop and strip, hot or cold rolled, other than bright;

Tyres, axles and wheels;

Castings, blocks for forgings, blocks for pressings, forgings and stampings (except where wholly or partly machined) and pressings;

Colliery Arches and pit props;

Pipes and hot finished tubes;

Assemblies of plates and sectional materials as component parts of structures.

11. Gold, silver, platinum, palladium, iridium, rhodium, osmium and ruthenium and alloys thereof (in grain, ingot, bar, wire or powder).

12. Paintings in oil or water colours, pencil, ink and charcoal drawings and pastels on canvas or paper (including board) and hand printed impressions taken from blocks, plates or like material, whether framed or unframed; and sculpture, whether in the round, in relief or in intaglio.

13. Postage stamps (intended for collection purposes) denoting a postal service or services, being marks or devices embossed or impressed or comprised in a label.

14. Objects of art or craftsmanship being not less than one hundred years old.

15. Cement and cement clinker.

16. Lime.

17. Slates for roofing.

18. Pavement kerbs and setts of granite.

19. Ores, concentrates, drosses, and residues for smelting of aluminium, antimony, copper, lead, nickel, and zinc (or spelter), and drosses and residues of tin.

20. Scrap of the following metals and alloys thereof :—aluminium, antimony, copper, lead, nickel, tin and zinc (or spelter).

21. Copper, unwrought, whether refined or not, ingots, bars, billets, wire-bars, blocks, slabs, cakes, cathodes, anodes, and rods, and copper shot.

22. Aluminium, antimony, lead, nickel, tin and zinc (or spelter) unwrought, in ingots, pigs, blocks, cakes, bars and slab.

23. Lead in white lead stacks and chambers.

24. Alloys of aluminium, antimony, copper, lead, nickel, tin, zinc (or spelter) unwrought, in ingots, pigs, blocks, cakes, bars and slabs.

25. Unmounted diamonds, whether rough or polished, and industrial diamonds, mounted or unmounted.

26. Natural pearls, mounted or unmounted.

27. Other precious and semi-precious stones, unmounted, cut or uncut.

28. Gem set jewellery, that is to say, precious and semi-precious stones mounted in gold or platinum, palladium, iridium, rhodium, osmium and ruthenium.

29. Jewelled watch cases.

30. Findings and other articles made solely (except for fittings and embellishments) of gold or platinum, palladium, iridium, rhodium, osmium and ruthenium.

31. Settings, stampings, draftings, spinnings, castings and pressings of silver.

32. Printed books, being not less than 50 years old, and manuscripts.

33. Slates for damp-courses and slate slabs.

34. Concrete products of all descriptions.

35. The following manufactures of stone :—Pavement kerbs and setts; channels, slabs and flags; and manufactured stone for building purposes.

36. Spent oxide of iron.

37. The following compounds of radium of a concentration exceeding ten per cent:—bromide, carbonate, chloride and sulphate.

38. Ores, concentrates, mattes, drosses and residues of gold, silver, platinum, palladium, iridium, rhodium, osmium and ruthenium.

39. Gold, silver, platinum, palladium, iridium, rhodium, osmium and ruthenium, and alloys thereof, in sheet or tube; and ply-metal in the form of sheet, tube or wire of which any of the said metals or any alloy thereof is a component.

40. Nickel, unwrought, in all forms.

41. Printing machinery of the following descriptions :—Typesetting, letterpress (including rotary and flat bed), lithographic, photogravure and stereotyping.

42. Recovered sewage grease and sewage sludge.

43. Gas of the kind supplied by public utility undertakings, water and electricity.

Nothing in this Schedule shall, in relation to any person carrying on a business in the course of which he constructs or repairs ships or propelling machinery for ships, have effect in relation to any goods appropriated for the construction or repair of any particular ship or part of such ship.

Simla, the 7th September 1940.

No. 4-W.R.I./40.—In exercise of the powers conferred by sub-section (4) of section 3 of the War Risks (Goods) Insurance Ordinance, 1940, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 3-W.R.I./40, dated the the 26th August 1940, namely :—

In the Schedule annexed to the said notification, after item 43, the following item shall be inserted, namely :—

"44. Mineral oils of all descriptions"

Simla, the 14th September 1940.

No. 5-W.R.I./40.—In pursuance of sub-section (3) of section 1 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to appoint the first day of October 1940 as the date on which the said Ordinance shall come into force.

Simla, the 14th September 1940.

No. 6-W.R.I./40.—In exercise of the power conferred by sub-section (1) of section 5 of the War Risks (Goods) Insurance Ordinance, 1940), (No. IX of 1940), read with section 22 of the General Clauses Act, 1897 (X of 1897), the Central Government is pleased to direct that the War Risks (Goods) Insurance Scheme shall come into operation with effect from the first day of October 1940.

Simla, the 14th September 1940.

No. 7-W.R.I./40.—It is hereby notified for general information that in pursuance of Section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940) the Central Government has been pleased to employ as its agents for the purposes of the said Ordinance the firms specified in the Schedule hereto annexed

The Schedule.

1. Alliance Assurance Company, Limited.
2. American Insurance Company of Newark, N. J.
3. Atlas Assurance Company, Limited.
4. Baloise Fire Insure Company.
5. Bankers' and Traders' Insurance Company, Limited of Sidney.
6. Bombay Fire and General Insurance Company, Limited.
7. British America Assurance Company.
8. British and Foreign Marine Insurance Company, Limited.
9. British Crown Assurance Corporation, Limited
10. British Equitable Assurance Company, Limited.
11. British Fire Insurance Company, Limited.
12. British General Insurance Company, Limited.
13. British India and General Insurance Company, Limited.
14. British Traders' Insurance Company, Limited.
15. Caledonian Insurance Company.
16. Canton Insurance Office, Limited.
17. Central Insurance Company, Limited.
18. Century Insurance Company, Limited.
19. China Fire Insurance Company, Limited.
20. Clive Insurance Company, Limited.
21. Commercial Union Assurance Company, Limited.
22. Concord of India Insurance Company, Limited.
23. Eagle Star Insurance Company, Limited.
24. Eastern Federal Union Insurance Company, Limited.
25. Eastern United Assurance Corporation, Limited.

26. Economic Insurance Company, Limited.
27. Employers' Liability Assurance Corporation, Limited.
28. Essex and Suffolk Equitable Insurance Society, Limited.
29. Fine Art and General Insurance Company, Limited.
30. General Accident, Fire and Life Assurance Corporation, Limited.
31. Great American Insurance Company.
32. Gresham Fire and Accident Insurance Society, Limited.
33. Guardian Assurance Company, Limited.
34. Hartford Fire Insurance Company, Limited, of Hartford.
35. Helvetia Swiss Fire Insurance Company of St. Gall.
36. Hercules Insurance Company, Limited.
37. Home Insurance Company.
38. Hong Kong Fire Insurance Company, Limited.
39. Hukamchand Insurance Company, Limited.
40. Indemnity Marine Assurance Company, Limited.
41. Indian Globe Insurance Company, Limited.
42. Indian Guarantee and General Insurance Company, Limited.
43. Indian Mercantile Insurance Company, Limited.
44. Insurance Office of Australia, Limited.
45. Java Sea and Fire Insurance Company, Limited.
46. Jupiter General Insurance Company, Limited.
47. Law Union and Rock Insurance Company, Limited.
48. Legal and General Assurance Society, Limited, of London.
49. Liverpool and London and Glove Insurance Company, Limited.
50. London Assurance (The).
51. London Guarantee and Accident Company, Limited.
52. London and Lancashire Insurance Company, Limited.
53. London and Provincial Marine and General Insurance Company, Limited.
54. London and Scottish Assurance Corporation, Limited.
55. Maritime Insurance Company, Limited.
56. Mercantile Fire Insurance Company of Canada.
57. Motor Union Insurance Company, Limited
58. National Fire and General Insurance Company, Limited.
59. National Insurance Company of Great Britain, Limited.
60. New India Assurance Company, Limited.
61. New Zealand Insurance Company Limited.
62. North China Insurance Company, Limited.
63. Northern Assurance Company, Limited.
64. North British and Mercantile Insurance Company, Limited.
65. Norwich Union Fire Insurance Society, Limited.
66. Ocean Accident and Guarantee Corporation, Limited.
67. Ocean Marine Insurance Company, Limited.
68. Overseas Assurance Corporation, Limited.
69. Orient Insurance Company of Hartford, U. S. A.
70. Palatine Insurance Company, Limited.
71. Pandyan Insurance Company, Limited.
72. Pearl Assurance Company, Limited.
73. Phoenix Assurance Company, Limited.
74. Provincial Insurance Company, Limited.
75. Prudential Assurance Company, Limited.
76. Queen Insurance Company of America.
77. Queensland Insurance Company, Limited.
78. Railway Passengers' Assurance Company.
79. Reliance Marine Insurance Company, Limited.
80. Royal Exchange Assurance Corporation
81. Royal Insurance Company, Limited.
82. Ruby General Insurance Company, Limited.
83. Scottish Insurance Corporation, Limited.
84. Scottish Union and National Insurance Company.
85. Sea Insurance Company, Limited.
86. South British Insurance Company, Limited.
87. South India Fire and General Insurance Company (Coimbatore), Limited.
88. State Assurance Company, Limited.
89. Sumitomo Marine and Fire Insurance Company, Limited.
90. Sun Insurance Office, Limited.
91. Taisho Marine and Fire Insurance Company, Limited.
92. Tropical Insurance Company, Limited.
93. Tokio Marine and Fire Insurance Company Limited.
94. Thames Mersey Marine Insurance Company, Limited.
95. Triton Insurance Company, Limited.
96. Union Assurance Society, Limited.
97. Union Insurance Society of Canton, Limited.

98. Union Marine and General Insurance Company, Limited.
99. United India Fire and General Insurance Company, Limited.
100. United Scottish Insurance Company, Limited.
101. Universal Fire and General Insurance Company, Limited.
102. Vulcan Insurance Company, Limited.
103. West of Scotland Insurance Office, Limited.
104. Western Assurance Company of London and Toronto.
105. World Marine and General Insurance Company, Limited.
106. Yang-tsze Insurance Association, Limited
107. Yorkshire Insurance Company, Limited.

Simla, the 14th September 1940.

No. 8-W. R. I./40.—In pursuance of sub-section (1) of section 7 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), read with section 22 of the General Clauses Act, 1897 (X of 1897), the Central Government is pleased to specify the 31st Day of October, 1940, as the date for the purposes of the said sub-section.

Simla, the 14th September 1940.

No. 9-W.R.I./40.—In exercise of the powers conferred by section 14 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), read with section 22 of the General Clauses Act, 1897 (X of 1897), and in supersession of the rules published with the notification of the Government of India in the Department of Commerce, No. 1-W. R. I./40, dated the 26th August, 1940, the Central Government is pleased to make the following rules, namely :—

1. These rules may be called the War Risks (Goods) Insurance Rules, 1940.

2. In these rules—

(i) "Government Agent" means any person or firm employed under section 6 to act as agent of the Central Government for any of the purposes of the Ordinance ;

(ii) "Ordinance" means the War Risks (Goods) Insurance Ordinance, 1940 ;

(iii) "Scheme" means the scheme referred to in sub-section (1) of section 5 as the War Risks (Goods) Insurance Scheme ;

(iv) "Section" means a section of the Ordinance.

3. The following risks shall be deemed to be war risks for the purposes of the Ordinance and these Rules, namely, the risks of loss or damage—

(a) caused by—

(i) the discharge of any missile (including liquids and gas), or

(ii) the use of any weapon, explosive or other noxious thing, or

(iii) the doing of any other injurious act,

either by the enemy or in combating the enemy or repelling an imagined attack by the enemy ; or

(b) caused by the impact on any property of any enemy aircraft, or any aircraft belonging to, or held by any person on behalf of or for the benefit of, His Majesty or any allied power, or any part of, or anything dropped from, any such aircraft.

4. Every policy of insurance issued under the Scheme shall be in the form given in the First Schedule to these Rules, and shall be in respect of the period ending on the last day of the quarter in which the policy is issued.

5. Every person insuring goods against war risks under the Scheme shall apply for the insurance under a single policy of all goods insurable under the Ordinance which are at the time of such application owned by him within one and the same Presidency-town or district in the course of his business as a seller of goods:

Provided that nothing in this rule shall be deemed to prohibit any person from applying for the insurance under a single policy of goods owned by him in more than one Presidency-town or district.

6. (1) The premium payable under any policy of insurance issued under the Scheme during the quarter ending on the 31st December, 1940, shall be payable at the rate of one thirty-second per cent per month or part of a month.

(2) No refund of premium shall be allowed otherwise than in accordance with section 11.

7. The amount of any one premium payable under a policy of insurance issued under the Scheme shall not less than five rupees in the case of a policy issued for a period not exceeding one month, or less than ten rupees in the case of a policy issued for a period exceeding one month.

8. The following associations are prescribed for the purposes of clause (a) of the proviso to section 6:—

1. The Indian Insurance Companies Association, Industrial Assurance Building, Churchgate, Bombay.

2. The Indian Insurance Companies Association, 102-A, Clive Street, Calcutta.

3. The Calcutta Insurance Association, Royal Exchange Place, Calcutta.

4. The Madras Fire Insurance Association, 2-6, Second Line Beach, Madras.

5. The Bombay Fire Insurance Association, Rampart Row, Fort, Bombay.

6. The Fire Salvage Association, Bombay.

9. For the purposes of the proviso to sub-section (1) of section 7 the maximum amount shall be Rs. 20,000.

10. (1) Every application for insurance under the Scheme shall be in the form given in the Third Schedule to these Rules, and shall be made to a Government Agent or to such officer as may be authorised by a Government Agent in this behalf.

(2) Every such application shall be accompanied by the requisite premium which may be remitted by bank draft, cheque, money order or postal order, or delivered in cash.

NOTE.—Where the remittance is by cheque, the amount, if any, charged by the Government Agent's bank as collection charges shall be deducted from the amount of the cheque, and the applicant given credit only for the balance.

11. Every policy of insurance issued on an application made in accordance with the provisions of rule 10 shall take effect from the date of the receipt of the application by the Government Agent or, as the case may be, the officer authorised by the Government Agent.

12. If the amount accompaning the application falls short of the premium due on the sum for which the goods are proposed for insurance, a policy for such proportion of the sum proposed as the amount paid bears to the premium due shall be issued, and the applicant shall make a further application for insurance of the balance.

13. The Government Agent shall issue a policy of insurance as soon as possible after the receipt of an application in accordance with the provisions of rule 10:

Provided that—

(a) if the application shows that the applicant has taken out an insurance in respect of the same goods or any part thereof against fire, marine, or accident risks with any other insurance company, the Government Agent may, in his discretion, postpone the issue of the policy until enquiries have been made from that company; and

(b) if the premium is remitted by cheque, the Government Agent may, in his discretion, postpone the issue of the policy until the cheque has been cashed.

14. In the event of the loss of a policy a duplicate policy will not be issued, but if it is satisfactorily proved that a policy has been issued, the absence of that policy will not be a bar to a claim under it.

15. (1) All claims shall be submitted in writing to the Government Agent concerned within the time specified in condition 4 of the conditions set forth in the Second Schedule to these Rules.

(2) On receipt of a claim, the Government Agent shall have it verified, and the loss or damage, if any, assessed, by a person who is for the time being included in the list of recognised Loss Assessors issued and maintained by the Central Government in this behalf, or if the Central Government so directs, by such person as may be specially deputed by it for the purpose.

(3) As soon as the Loss Assessor has verified the claim and assessed the loss or damage, if any, he shall report thereon to the Government Agent who shall after such further verification as he thinks fit to make, forward the report, with his remarks and recommendation, to the Secretary to the Government of India in the Department of Commerce.

(4) If the claim is proved to the satisfaction of the Central Government, a payment order will be issued in favour of the claimant.

FIRST SCHEDULE.

[*See* Rule 4.]

Policy No ....

GOVERNMENT OF INDIA.

WAR RISKS (GOODS) INSURANCE ORDINANCE, 1940.

Policy of Insurance in respect of goods Insurable Thereunder.

This Policy and the Specification hereto (which forms an integral part of this Policy) shall be read together as one contract, and the words and expressions to which specific meanings have been attached in the Specification shall bear those meanings wherever they may appear.

The Specification.

The Governor-General — The Governor-General of India in Council.

The Government Agent ....

The Insured... ....

Address ....

The Insured's Business ....

The Property Insured ....

Sum for which Insured: Rs. ....

Period of Insurance: From the ....day of 194

to the ....day of ....194 .

The Premium: Rs. ....

received on the ....day of ....194 .

WHEREAS the Insured has made and forwarded to the Government Agent a signed application for insurance and has paid the amount of premium named above:

NOW this Policy witnesseth that in consideration of the insured paying to the Governor-General the said premium, the Governor-General agrees (subject to the conditions contained in the Second Schedule to the War Risks (Goods) Insurance Rules, 1940, which conditions shall, so far as the nature of them respectively will permit, be deemed to be conditions precedent to the right of the insured to recover hereunder) that if during the period of insurance stated above the property insured or any part of such property shall suffer any loss or damage, being loss or damage caused by any act comprised in the expression "war risks" as defined for the time being by the said Rules, the Governor-General will, where the loss or damage is suffered whilst the property affected is situated in British India, pay to the insured the value of that property at the time of the happening of its destruction or the amount of the damage, as the case may be, or, at the option of the Governor-General, reinstate or replace such property or any part thereof:

PROVIDED that the liability of the Governor-General shall in no case exceed the sum insured hereby.

In witness whereof I, being duly authorised in that behalf, have hereto set my hand on behalf of the Governor-General.

Dated,

The , *194* .

It is hereby agreed and declared that.................. ....
.... being the persons carrying on the business of banking, shall to the extent of their interest in the property insured be entitled jointly with the insured to the rights hereby granted to the insured, but not so as to grant to them any further or greater rights than those of the Insured under this policy.

Signed on behalf of the Governor-General this..................day of..................194 .

Note.—This policy cannot be assigned or transferred and no premium is returnable except as provided under section 11 of the Ordinance.

SECOND SCHEDULE.

[See rule 15 (1) and the First Schedule.]

CONDITIONS.

The Governor-General shall be under no liability under any policy of insurance to which these conditions apply (hereinafter referred to as "the policy") if and in so far as the Insured is not entitled to be insured for the sum thereby insured in respect of the property insured under the Ordinance.

2. If at the time of the happening of any loss or damage the total value of the property insured shall exceed the sum insured under the policy, the Insured shall be considered as being his own insurer for the excess and shall bear a rateable share of the loss accordingly.

3. If at the time of the happening of any loss or damage there be any other insurance effected by or on behalf of the Insured covering any of the property suffering that loss or damage, the liability of the Governor-General under the policy shall be limited to its rateable proportion of such loss or damage.

4. On the happening of any loss or damage the Insured shall forthwith give notice thereof in writing to the Agent, and shall within ten days after such loss or damage, or such further time as the Agent may in writing allow, at his own expense deliver to the Agent a claim in writing containing as particular an account as may be reasonably practicable of the several articles or portions of property suffering that loss or damage and of the amount of such loss or damage, having regard to their value at the time of the loss or damage, together with details of any other insurances on the property insured. The Insured shall also give to the Agent all such proofs and information with respect to the claim as may reasonably be required, together with (if demanded) a declaration, verified by an affidavit, of the truth of the claim and of any matters connected therewith. No claim under the policy shall be payable unless the terms of this condition have been complied with.

5. If the claim be in any respect fraudulent, or if any fraudulent means or devices be used by the Insured or any one acting on his behalf to obtain any benefit under this policy, or if any loss or damage be occasioned by the wilful act or with the connivance of the Insured, all benefits under the policy shall be forfeited.

6. If in his application for the insurance effected by the policy, the Insured shall have intentionally made a material under-statement of the value of the property insured all benefits under the policy shall be forfeited.

7. If the Governor-General elects to reinstate or replace any property insured, the Insured shall at his own expense produce and give to the Governor-General all such plans, documents, books and information as the Governor-General may reasonably require. The Governor-General shall not be bound to reinstate exactly or completely but only as circumstances permit and in reasonably sufficient manner and shall not in any case be bound to expend in respect of the property insured more than the sum insured thereon.

8. On the happening of any loss or damage in respect of which a claim is or may be made under the policy, the Agent and every person authorised by the Agent may, without thereby incurring any liability, and without diminishing the right of the Governor-General to rely upon any conditions of the policy, enter, take or keep possession of the building or premises where the loss or damage has happened, and may take possession of or require to be delivered to them any of the property insured, and may keep possession of and deal with such property for all reasonable purposes and in any reasonable manner. This condition shall be evidence of the leave and licence of the Insured to the Governor-General so to do. If the Insured or any one acting on his behalf shall not comply with the requirements of the Governor-General, or shall hinder or obstruct the Governor-General or any person acting on his behalf in doing any of the abovementioned acts, then all benefit under this policy shall be forfeited. The Insured shall not in any case be entitled to abandon any property to the Governor-General whether taken possession of by the Governor-General or not.

9. The premium paid in respect of the policy or any part of such premium shall not in any event be returnable, except as provided in section 11 of the Ordinance.

10. The policy shall not be assignable.

11. The following condition may be included in the policy at the request of the Insured:—

"It is hereby agreed and declared that ....being the persons carrying on the business of banking shall, to the extent of their interest in the property insured, be entitled jointly with the Insured to the rights hereby granted to the Insured, but not so as to grant to them any further or greater rights than those of the Insured under this policy".

THIRD SCHEDULE.

[See rule 10.]

IMPORTANT.—Before completing this application form read the instructions overleaf.

GOVERNMENT OF INDIA.

WAR RISKS (GOODS) INSURANCE ORDINANCE, 1940.

Application for insurance of Goods insurable thereunder.

Applicant's Name ____________________

Address ____________________

Business ____________________

Goods to be Insured ____________________

____

Situation of Goods ____________________

____

Estimated Full Value (which is the sum for which insurance must be effected) Rs. ________

Date Insurance is to commence ____________________

Note.—No policy will be issued and the Government of India will be under no liability until the premium has been *received by* the Insurance Company.

Are the goods insured against Fire, Marine, or Accident Risks? ____________________

If so, state (*a*) Name of Insurance Company ____________________

(*b*) Policy No. ____________________

(*c*) Sum Insured Rs. ____________________

Has any other person any insurable interest in the goods to be insured? ____________________

If so, give particulars ____________________

Note.—A policy once issued cannot be assigned or transferred nor is any part of the premium returnable.

To : (Here insert name of Insurance Company through whom insurance is to be effected.)

____

I/We warrant that the above statements and particulars are true and I/We request you to effect War Risks (Goods) Insurance on my/our behalf with the Government of India in terms of the prescribed standard policy which I/We agree to accept.

I/We enclose bank draft/cheque/money order/postal order/cash value Rs.

Signature of Applicant ____________________

Date ____________________

Note.—Cheques on out-station banks should include bank exchange. If the amount received by the Insurance Company is insufficient to pay the premium on the full sum proposed for insurance a policy for such proportion of the sum proposed as the premium received bears to the correct premium will be issued and the Applicant must make a further application for insurance of the uninsured amount.

GOVERNMENT OF INDIA.

WAR RISKS (GOODS) INSURANCE ORDINANCE, 1940.

Instructions

1. The Government of India have put into operation as from the 1st October 1940 the War Risks (Goods) Insurance Scheme whereby the Government undertake to insure certain Goods on land or on inland waters in British India against War Risks.

2. GOODS INSURABLE: The Ordinance defines the Goods to which the scheme applies; these include Goods (with certain exceptions) which are held for sale by persons carrying on business as sellers of goods, such as manufacturers, wholesale distributors, and retailers, including the raw materials from which goods are manufactured and goods in process of manufacture.

3. GOODS NOT INSURABLE: A list of Goods which cannot be insured under the scheme has been published in the Gazette. It includes growing crops, plants and trees; livestock; coal and coke; mineral oils; iron, manganese and other ores; iron and steel scrap; various classes of manufactured iron and steel; cement and lime; concrete products; various classes of manufactured stone; bricks, tiles and slates; gold, silver and other precious metals; jewellery and precious and semi-precious stones; postage stamps; and objects of art or craftsmanship not less than 100 years old. Goods of any description which are not for sale are excluded by the Ordinance.

4. PROPERTY TO WHICH SCHEME DOES NOT APPLY: The Scheme does not apply to buildings, factory machinery and plant, and other forms of immovable property.

5. COMPULSORY INSURANCE: As from the 1st November 1940 any person carrying on business as a seller of goods must insure the whole of his goods which are insurable under this scheme for their full value if the value of such goods within one and the same Presidency Town or District exceeds Rs. 20,000. THE ORDINANCE PRESCRIBES HEAVY FINES FOR CONTRAVENTION.

6. HOW TO INSURE: The Application form overleaf should be completed and forwarded with a remittance for the premium to a Government Agent.

7. GOVERNMENT AGENTS: The Government of India have appointed certain Insurance Companies transacting Fire, Marine or Accident Insurance to act as Government Agents and issue policies under the scheme. If the goods are insured against Fire with an Insurance Company it is strongly recommended that the War Risks (Goods) Insurance should be arranged through that Company. If this is not done there may be considerable delay in obtaining cover.

8. PERIOD OF INSURANCE: The maximum period for which a policy will be issued is three months. Policies issued on or after the 1st October will expire on the 31st December; those issued on or after the 1st January will expire on the 31st March; those issued on or after the 1st April will expire on the 30th June; and those issued on or after the 1st July will expire on the 30th September. No policy will be issued to expire on any intermediate date.

9. RATE OF PREMIUM: The present rate of premium is 1/32 per cent (one half anna per hundred rupees) per month or part of a month.

10. CALCULATION OF PREMIUM: On insurance effected during the months of October, January, April, and July three months premium will be payable, *i.e.*, 3/32 per cent (one and a half annas per hundred rupees). On insurances effected during the months of November, February, May, and August two months premium will be payable, *i.e.*, 2/32 per cent (one anna per hundred rupees). On insurances effected during the months of December, March, June, and September one month's premium will be payable, *i.e.*, 1/32 per cent (one half anna per hundred rupees).

11. MINIMUM PREMIUM: The minimum premium for a policy issued for a period of one month or less is Rs. 5. For a policy issued for a period exceeding one month the minimum premium is Rs. 10.

12. VOLUNTARY INSURANCE: Any person carrying on business as a seller of goods whose stocks of goods insurable under this scheme within one and the same Presidency Town or District do not exceed Rs. 20,000 in value may insure under the scheme.

13. FLOATING POLICIES: In certain cases floating policies may be issued. Full details can be obtained on application to any Insurance Company appointed as Government Agent

14. Full conditions to which the policy will be subject have been published in the Gazette.

Simla, the 14th September 1940.

No. 10-W.R.I./40.—In pursuance of sub-section (3) of section 175 of the Government of India Act, 1935, the Governor General in Council is pleased to authorise—

(i) the Principal Officers in British India of all firms which are for the time being employed under section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), as agents of the Central Government for the purposes of the said Ordinance, and

(ii) all other persons in British India who by virtue of a general or special power of attorney are competent to execute contracts on behalf of any of the said firms,

to execute on behalf of the Governor-General in Council any contracts or other documents for the purposes of the said Ordinance.

Simla, the 14th September 1940.

No. 11-W.R.I./40.—In exercise of the powers conferred by section 9 of the Indian Stamp Act, 1899 (II of 1899), the Central Government is pleased to exempt from stamp duty policies of insurance of goods against war risks issued in accordance with the War Risks (Goods) Insurance Scheme established under the War Risks (Goods) Insurance Ordinance, 1940.

H. C. PRIOR,

Addl. Secy. to the Govt. of India.

The 28th September 1940.

No. 6618-Com.—The following notification issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

Simla, the 14th September 1940.

No. 12-A(3)/40.—With reference to this Department's Notification No. 12-A(1)/40, dated the 27th July 1940, it is hereby notified that in exercise of the powers conferred by rule 16 of the Auditor's Certificates Rules, 1932, the Central Government is pleased to restore to the Register of Accountants the name of the following gentleman, namely :—

122 Mr. Kolagotla Bhimeswara Rao, B. Com., G. D. A., Ellore.

(N. R. PILLAI),

Joint Secy. to the Govt. of India.

The 28th September 1940.

No. 6625—IIIC-43/40-Com.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

IMPORT AND EXPORT REGULATIONS.

Simla, the 7th September 1940.

No. 245(5)-Tr. (I.E R.)/39.—The following By laws to regulate the principles and procedure to be followed in granting permissions for new planting and for giving consent to transfers of such permissions, made by the Indian Rubber Licensing Committee in pursuance of section 28A of the Indian Rubber Control Act, 1934 (XXVIII of 1934), are hereby published for general information.

1 These By-laws may be called the Indian Rubber Control New Planting By-laws.

2. In these By-laws –

(a) "allotment certificate" means the Certificate set forth in the Schedule appended to these By-laws ;

(b) "Committee" means the Indian Rubber Licensing Committee.

3. Allotment certificates will be issued by the Committee to all owners of holdings at the rate of five per cent of the planted acreage of the holding as registered by that Committee subject, however, to no certificate being granted for any area of less than one cent.

4. Allotment certificates, from such unallotted certificates as are available, may also in the discretion of the Committee be granted to such persons as are non-rubber planters on their satisfying the Committee that they would take up plantation of rubber.

5. Allotment certificates convey no permission to undertake new planting.

6. Any person desirous of effecting a transfer shall apply to the Committee who on being satisfied that the conditions of the Indian Rubber Control Act, 1934, and the By-laws are fulfilled may grant the necessary permission. An allotment certificate shall be transferable only once during its period of validity.

7. Applications for registration of allotment certificates and for permission to undertake new planting shall be made to the Committee.

8. Applications for permission to undertake new planting on areas in excess of one acre shall be accompanied by a survey plan in duplicate of the area to be planted.

9. On receipt of an application for registration and on the surrender of valid allotment certificates for the areas specified

in the application the Committee shall register for new planting the area for which such allotment certificates have been surrendered and shall issue a permit therefor accordingly. This permit shall be valid up to 31st December 1940.

10. All owners of holdings or lands for which permits have been issued shall, on or before the 15th January 1941, furnish a return to the Committee stating the area planted in the year 1940 according to permissions granted by the Committee.

SCHEDULE.

(See By-law 2.)

INDIAN RUBBER LICENSING COMMITTEE.

Date of issue.

ALLOTMENT CERTIFICATE.

————Estate.

Reg. No.

Registered area of estate———————— acres.

Five per cent thereof———————— acres.

THIS CERTIFICATE IS VALID FOR EXCHANGE FOR A PERMIT TO PLANT WITH RUBBER.

————————ACRES.

for The Indian Rubber Licensing Committee,

P. KURIAN JOHN,

Controller.

Date of surrender.. ....

ORIGINAL.	DUPLICATE.	TRIPLICATE.
APPLICATION FOR TRANSFER OF PLANTING RIGHTS.	APPLICATION FOR TRANSFER OF PLANTING RIGHTS.	APPLICATION FOR TRANSFER OF PLANTING RIGHTS.
Date ———	Date ———	Date———
Transferred to :—	Transferred to :—	Transferred to :—
Name of person ———	Name of person ———	Name of person———
Name of estate———	Name of estate ———	Name of estate———
and Reg. No (if any) ———	and Reg. No. (if any)———	and Reg. No. (if any)———
Address———	Address———	Address———
acres of planting rights from	———acres of planting rights from	———acres of planting rights from
Estate ———	Estate———	Estate ———
Reg. No.———	Reg. No.———	Reg. No.———
Name of transferor ———	Name of transferor———	Name of transferor———
Reg. No. assigned to the buyer of planting rights if he has no estate regd. in his name at present———	Reg. No. assigned to the buyer of planting rights if he has no estate regd. in his name at present———	Reg. No. assigned to the buyer of planting rights if he has no estate regd. in his name at present———
Signature of Transferor.	Signature of Transferor.	Signature of Transferor.
(This number should be pointed out while applying for a permit.)	(This number should be pointed out while applying for a permit.)	(This number should be pointed out while applying for a permit.)
Signature of Transferee.	Signature of Transferee.	Signature of Transferee.

H. C. PRIOR,

Additional Secretary to the Government of India.

OFFICE OF THE COMMISSIONER OF INCOME-TAX, BIHAR AND ORISSA.

NOTIFICATION.

The 24th September 1940.

No. A-202/10.—The undermentioned notifications of the Central Board of Revenue are republished for general information.

F. R. MERCHANT,

Commissioner.

EXCESS PROFITS TAX ESTABLISHMENTS.

Simla, the 14th September 1940.

No. 31-C.A.—In exercise of the powers conferred by sub-section (3) of section 3 of the Excess Profits Tax Act, 1940 (XV of 1940), the Central Board of Revenue hereby appoints every Commissioner of Income-tax appointed without reference to area under sub-section (2) of section 5 of the Indian Income-tax Act, 1922 (XI of 1922), to be a Commissioner of Excess Profits Tax and assigns to every such Commissioner of Excess Profits Tax the cases that may, for the time being, be assigned to him under sub-section (2) of section 5 of the last mentioned Act.

Simla, the 14th September 1940.

No. 34-C.A.—In exercise of the powers conferred by sub-section (3) of section 3 of the Excess Profits Tax Act, 1940 (XV of 1940), the Central Board of Revenue hereby appoints every Commissioner of Income-tax appointed with reference to a specified area under sub-section (2) of section 5 of the Indian Income-tax Act, 1922 (XI of 1922), to be a Commissioner of Excess Profits Tax and assigns to every such Commissioner of Excess Profits Tax all cases in such area other than the cases assigned to a Commissioner of Excess Profits Tax who is, for the time being, exercising the functions of a Commissioner of Income-tax appointed without reference to area under sub-section (2) of section 5 of the Indian Income-tax Act, 1922.

Simla, the 14th September 1940.

No. 30-CA.—In exercise of the powers conferred by sub-section (3) of section 3 of the Excess Profits Tax Act, 1940 (XV of 1940), the Central Board of Revenue hereby appoints the persons specified in the first column of the Schedule hereto annexed to be the Inspecting Assistant Commissioner of Excess Profits Tax and assigns to every such officer the cases under the Excess Profits Tax Act, 1940, specified in the corresponding entries in the second column of the said Schedule.

SCHEDULE.

1	2
* * * *	* * * *
9. All persons performing, for the time being, the functions of Inspecting Assistant Commissioners of Income-tax in the Provinces of Bihar and Orissa.	9. All cases in respect of which every such officer is, for the time being, performing the functions of an Inspecting Assistant Commissioner of Income-tax.

Simla, the 14th September 1940.

No. 33-C.A.—In exercise of the powers conferred by sub-section (3) of section 3 of the Excess Profits Tax Act, 1940 (XV of 1940) the Central Board of Revenue hereby appoints the persons specified in the first column of the Schedule hereto annexed to be Appellate Assistant Commissioners of Excess Profits Tax and assigns to every such officer the cases under the Excess Profits Tax Act, 1940, specified in the corresponding entries in the second column of the said Schedule.

SCHEDULE.

1	2
* * *	* * *
9. All persons performing, for the time being, the functions of Appellate Assistant Commissioners of Income-tax in the provinces of Bihar and Orissa.	9. All cases in respect of which every such officer is, for the time being, performing the functions of Appellate Assistant Commissioner of Income-tax.

Simla, the 14th September 1940.

No. 32-C. A.—In exercise of the powers conferred by sub-section (3) of section 3 of the Excess Profits Tax Act, 1940, the Central Board of Revenue hereby appoints every Income-tax Officer under the Indian Income-tax Act, 1922, to be an Excess Profits Tax Officer and assigns to every such Excess Profits Tax Officer all cases in respect of which he is for the time being exercising the functions of an Income-tax Officer.

K. K. CHETTUR,

First Secretary, Central Board of Revenue.

HOME DEPARTMENT.

NOTIFICATIONS.

The 2nd October 1940.

No. 7433-C.—The following notification by the Government of Assam is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

The 12th September 1940.

No. 5748-G.J.—In exercise of the power conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), the Governor is pleased to declare all copies, wherever found, of a leaflet in Assamese entitled "Communist Bulletin" (Bulletin No. 1 of the Assam Branch of the Communist Party of India) and all other documents containing copies, reprints, translations of, or extracts from, the said leaflet to be forfeited to His Majesty on the ground that it appears to the Governor that the said leaflet contains words of the nature described in clauses (*d*), (*f*) and (*h*) of sub-section (1) of section 4 of the said Act.

H. G. DENNEHY,

Chief Secretary to the Govt. of Assam.

The 2nd October 1940.

No. 7435-C.—The following notification by the Government of Sind is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

Karachi, the 17th September 1940.

No. P.A.-969.—In exercise of the powers conferred by clause (*c*) of sub rule (1) of Rule 40 of the Defence of India Rules made under section 2 of the Defence of India Act, 1939, the Governor of Sind hereby declares to be forfeited to His Majesty all copies, wherever found, of the poster printed in Urdu entitled "Political situation of the Islamic world" purported to have been issued by Jamai-e-Millia Islamia, Delhi and printed at Latifi Press, Delhi, and all other documents containing reprints, copies or translation of, or extracts from, the said poster inasmuch as the said poster constitutes a 'prejudicial report' within the meaning of Rule 34(7) read with Rule 34(6)(*p*) of the said rules.

By order of His Excellency the Governor,

S. H. RAZA,

Dy. Secy. to the Government of Sind, Home Department.

The 2nd October 1940.

No. 7437-C.—The following notification by the Government of Madras is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), His Excellency the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the book in Tamil entitled "Andaman Sirai Virar V. D. Savarkar Charittiram" written by Sri S. N. Narasimha Raju and printed at the Raju Press, Salem, and all other documents containing copies, reprints or translations of, or extracts from, the said book inasmuch as it contains matter of the nature described in clauses (*d*) and (*h*) of sub-section (1) of section 4 of the said Act.

By order of His Excellency the Governor,

T. AUSTIN,

Chief Secretary.

The 2nd October 1940.

No. 7439-C.—The following notifications by the Government of Bengal are republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

Calcutta, the 19th September 1940.

No. 5824-P.—Whereas in the opinion of the Governor the book in English entitled "Indian Working Class—Volume II" by Panini, published by Suren Dutt from the National Book Agency at 72, Harrison Road, Calcutta, and printed by J. M. Ghose at the Popular Printing Works at 47, Madhu Roy Lane, Calcutta, contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clause (*e*) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clauses (*b*) and (*c*) of sub-rule (1) of rule 40 of the said Rules, the Governor hereby prohibits further publication, sale or distribution of the said book and declares to be forfeited to His Majesty all copies, wherever found, of the said book and all other documents containing copies, reprints, translations of, or extracts from, the said book.

Calcutta, the 19th September 1940.

No. 5823-P.—Whereas in the opinion of the Governor the book in English entitled

"India Marches on— Volume III" by Panini, published by Suren Dutt from the National Book Agency at 72, Harrison Road, Calcutta, and printed by J. M. Ghose at the Popular Printing Works at 47, Madhu Roy Lane, Calcutta, contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clause (c) of sub-rule (6) of that rule.

Now, therefore, in exercise of the power conferred by clauses (*b*) and (*c*) of sub-rule (*1*) of rule 40 of the said Rules, the Governor hereby prohibits further publication, sale or distribution of the said book and declares to be forfeited to His Majesty all copies wherever found of the said book and all other documents containing copies, reprints, translations of, or extracts from, the said book.

By order of the Governor,

A. E. PORTER,

Addl. Secy. to the Govt. of Bengal.

CUTTACK: Printed and Published by C. R. Battersby, Superintendent, Govt. Press, O.G. 27—319—8-10-1940.